

50/100

CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH
GUWAHATI-05

(DESTRUCTION OF RECORD RULES, 1990)

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O.A.T.A No. 81/2005

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SECTION OFFICER (Judl.)

(SEE RULE 42)
CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

O R D E R S H E E T

Original Application No. 81/05

Misc. Petition NO. _____

Contempt petition No. _____

Review Application No. _____

Applicants. J. Bahadur

Respondents. U. O. I. 904

Advocates for the Applicant. Mr. S. Ali, Mrs. S. Bhatta

Advocates of the Respondents. Case M.U. Ahmed, Report No. 2 to 5

Notes of the Registry

Dated

Order of the Tribunal

This application is in form
is filed/C.F. for Rs. 50/-
deposited vide IPC/BB
No. 206/160130
Dated 24.3.05

28.3.2005

Present: The Hon'ble Mr. Justice G. Sivarajan
Vice-Chairman.

Heard Mr. S. Ali, learned Sr. counsel
for the applicant as well as Mr. M. U. Ahmed,
learned Addl. C.G.S.C. for the respondents.

Notice to respondents to show cause
as to why this application shall not be
admitted.

Post on 29.4.2005. Reply if any in
the meantime.

G. Sivarajan
Vice-Chairman

Notice & order
sent to D/section
for issuing to
resp. Nos. 1 to 5
by regd. A/D post.

bb

29.4.2005

Mr. S. Ali, learned Sr. counsel for
the applicant is present. Mr. M. U. Ahmed,
learned Addl. C.G.S.C. for the respondents
submits that the applicant is engaged
only when there is requirement and that
he wants to file detailed written statement.
statement. Post on 31.5.2005.

G. Sivarajan
Vice-Chairman

mb

28-4-05

S/R - *ca*
g

Notice duly
served on R-4.1

g
2/4

- 2 -

30-5-05

m W/S filed.

b.

No. written statement
has been filed.

My
29.6.05

31.5.2005

Mr.S.Ali, learned Sr. counsel for the applicant, ^{present} Mr.M.U.Ahmed, learned Addl.C.G.S.C. submits that ^{no statement} set of facts have already been received and that he requires another four weeks time for preparing written statement and for verification. Sr. Counsel for the applicant submits that files are also required. Post this case on 30.6.2005. Written statement in the meantime, ~~for~~ files have also to be obtained.

Member

Vice-Chairman

bb

30.6.2005

Mr.S.Ali, learned Sr. counsel for the applicant is present. Mr.M.U.Ahmed, learned Addl.C.G.S.C. seeks for further time to file written statement. Post for admission and hearing on 1.8.2005. Written statement in the meantime.

① No written statement
has been filed.

My
29.7.05

Vice-Chairman

bb

3.8.05

W/S Submitted
by the Respondents.

1.8.05

Mr.M.U.Ahmed learned Addl.C.G.S.C. submits that the written statement is being filed to-day.

Post the matter for hearing
on 29.8.05.

Member

Vice-Chairman

lm

30.8.05

Post the matter before next available Division Bench.

Vice-Chairman

lm

My
4.10.05

4-10-05

Rejoinder has
been filed by the
Applicant
Advocate for applicant
at page no. 67 to 72.

O.A.81/2005

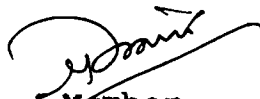
5.10.2005

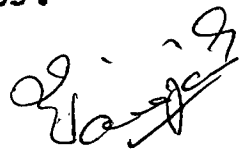
Heard Mr.S.Ali, learned Sr.counsel for the applicant and Mr.M.U. Ahmed, learned Addl.C.G.S.C. for the respondents for some time. Mr.S.Ali wants some more time to study the matter further and to submit.

post on 14.11.2005.

the case is ready for hearing.

By
11.11.05


Member

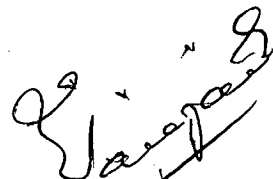


Vice-Chairman

bb

14.11.2005

Post before the next Division Bench.



Vice-Chairman

Case is ready for hearing.

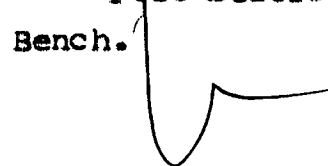
By
9.3.06

mb

10.3.2006

Mr.S.Ali, learned Sr.counsel submits that he is not keeping well hence sought for an adjournment.

post before the next Division Bench.


Vice-Chairman(J)

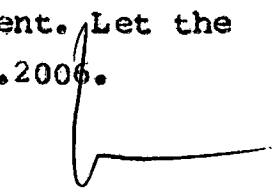

Vice-Chairman(A)

bb

08.08.2006

Learned counsel for the applicant sought for adjournment. Let the case be posted on 24.08.2006.


Member


Vice-Chairman

mb

17.8.06.

Post the matter before the Division Bench.

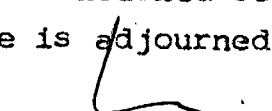

Vice-Chairman

lm

12.3.07.

At the request of learned counsel for the applicant case is adjourned to 22.3.07.


Member


Vice-Chairman

lm

28.3.07

C. Copy has been collected by the Advocate for the applicant.

28/3/07

27.8.07

C. Copy has been
collected by the L/Adv.
for the applicant and
a copy of the same
handed over to the
L/Adv. for the Respondent
JL

Vice-Chairman

Member

Application is disposed of No costs.

Court. Kept in separate sheets.

Judgment delivered in open

22.3.07.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH, GUWAHATI

O.A. No. 81 of 2007

DATE OF DECISION: 22.03.2007

Sri. Jeet Bahadur & Ors

Applicant/s

Mr. S. Ali

Advocate for the
Applicant/s.

- Versus -

U.O.I & Others

Respondent/s

Mr. M.U. Ahmed, Addl.C.G.S.C

Advocate for the
Respondents

CORAM

HON'BLE MR K.V. SACHIDANANDAN, VICE-CHAIRMAN

HON'BLE MR.TARSEM LAL, ADMINISTRATIVE MEMBER

1. Whether reporters of local newspapers
may be allowed to see the Judgment ? Yes/No
2. Whether to be referred to the Reporter or not ? Yes/No
3. Whether to be forwarded for including in the Digest
Being complied at Jodhpur Bench & Other Benches ? Yes/No
4. Whether their Lordships wish to see the fair copy
of the Judgment ? Yes/No

Vice-Chairman/Admn. Member

CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI BENCH

Original Application No.81 of 2005.

Date of Order: This the 22nd Day of March, 2007

HON'BLE MR.K.V.SACHI8DANANDAN, VICE-CHAIRMAN

HON'BLE MR.TARSEM LAL, ADMINISTRATIVE MEMBER

1. Jeet Bahadur S/O.Chandra Bahadur
Vill.G-Urungchoury
P.O.Rampur, Zone-Sagarmatha
2. Sajajan Laskar,
S/O.Md.Jalal Ahmed Laskar,
Vill.Didar Kosh (Part-1), P.O. Didar Kosh
Dist.Cachar, Assam,
3. Amar Hussain,
S/O.Noor Ahmed,
Vill.Singoan, P.O. Lanka
Dist. Nagaon, Assam
4. Narendra Singh,
Vill.Kotayar, P.O. Khatanga,
Dist.Ranchi, State-Jharkhand.
5. Mama Angami,
S/O. Akhocho Angami
Vill.Kego Town, P.O.Kengocha,
Dist.Kohima, Nagaland
6. Ataur Rahman,
S/O. Foyaj Ali,
Vill.Atardigirpur
P.O. Morjaokandi,
Dist.Karimganj, Assam
7. Ser Bahadur,
Vill.Gurungchoury,
P.O.Rampur,Dist.Udayour, Nepal
8. Najrul Ali
Vill.Pholihamarifam,
Dist.Morigaon, Assam
9. Ashok Uran, S/O Bodhe Uran,
Vill.Karbi Balatoli,
P.O.Kisco,
Dist.Lohardogga
State-Jharkhand
- 10 Puran Tirki,
S/O.Lahru Tirki
Vill.Rahamsera,



- Dist.Gumla,
State-Jharkhand
11. Vinijo, S/O Pujel Angami
Vill.Kego Town,
P.O.Kejocha,Dist.Kohima,Nagaland
 12. Chote Lal,
S/o Lagu Ram
Vill.Masard, Dist.Bhojpur, Bihar
 13. Punicho,
Vill. Kejop Town, P.O. Kejocha
Dist.Kohima, Nagaland
 14. Kejono
Vill.Kejo Town,
P.O. Kejoch, Dist.Kohima,
Nagaland
 15. Honicho,
Vill.Kejo Town,
P.O. Kejoch, Dist.Kohima
Nagaland
 16. Kunjalal,
Vill.Kejo Town
P.O.Kejoch, Dist.Kohima,Nagaland
 17. Amit Rajak,
S/O.Subhden Rajak,
Vill.Janaki Pathor,
P.O.Nagaon, Dist.Nagaon, Assam
 18. Lanaman Mahato,
S/O Subhden Rajak,
Vill. Janaki Pathor,
P.O.Nagaon, Dist.Nagaon, Assam.

By Advocate Mr.S.Ali, Miss S.Sultana.

-Versus-

1. The Union of India, represented by the Secretary to the Govt, of India,Ministry of Defence, New Delhi.
2. Station Head Quarters, Jakhma, Nagaland C/O 99 APO
3. Addl.Director General of Staff Duties (SDGE). General Staff Branch, Army Head Quarters, B.H.O., New Delhi.
4. The Administrative Commandant,
Purav Kaman Mukhalaya, H.Q.,
Eastern Command, Fort William
Calcutta-70021.

h

5. The Administrative Commandant,
Station Head Quarter, Chakhabama
C/O.99 A.P.O.

By Advocate Mr. M.U.Ahmed, Addl.C.G.S.C.

ORDER (ORAL)

SACHIDANANDAN, VC:

There are 18 applicants in the matter. They claimed that they were engaged as Conservancy Staff at the Station Headquarter Chakabama, Nagaland since 1985. Some of the applicants have been working since 1994, 1995, 1996, 1999, 2000, 2001, till August 2004 respectively. Since they were working as daily basis, their names were not available in the records. They contended that they have been working continuously and their services were not less than 240. Their services have been terminated from 2004. Showing the copy of the statements (Annexure 3) the respondents have engaged the applicants from 1999 to 2004. The applicants have filed their representation. But the respondents have rejected the same only on the ground that there is no vacant post for Group D for their accommodation. But the respondents have engaged some other new hands. The applicants have submitted that there are several vacancies, but the authority did not so by depriving them from their legitimate right. Being aggrieved the applicants have filed this O.A. seeking the following reliefs:

- "1. To direct the respondents to re-engage the applicants in their original post/engagement.
2. To direct the respondents to give the temporary status to the applicants and thereafter regularisation of their services.
3. To pay their arrear wages w.e.f. September, 2004 onwards.
4. To grant any other relief of relief entitled to the applicants."

2. We have heard Mr. S. Ali, learned counsel for the applicant AND Mr.M.U.Ahmed learned Addl.C.G.S.C. for the respondents. The respondents have filed their written statement contending that The Applicants were engaged 'as and when' required basis like a seasonal worker by the Station Headquarter, Chakabama. These labourers were employed for 89 days and whenever required further, were told to come for next 89 days for engagement. Board proceedings to justify requirement duly approved by Station Commander, Chakabama was forwarded to Controller of Defence Accounts, Guwahati for concurrence. The Controller of Defence Accounts, Guwahati concurred the Board proceedings till June 2004 and those labour employed during the period were paid their wages. Therefore the applicants have no continuity in their duty and worked for a broken period and as such they have no any legal right to be regularized. There is no requirement of casual labour as such one has been engagement w.e.f. 01, January 2005. They were also be considered for engagement as casual labour for conservancy work subject to rules, procedure and availability of the vacancy. More so, the records of the labour, those who worked as regular basis and for the longer period are kept for the purpose of future utility. Doctrine of legitimate right expectation is the equitable principle and same cannot be restored to for the purpose of Regularisation of service and it is an equitable principle. Casual labours were employed for short period as and when required. Labour approaching for vacancies available are much more hence turnover is done to ensure employment. Therefore, it is submitted that the applicants has no legal right to claim of their regularisation. Mr.M.U.Ahmed learned counsel for the respondents has submitted that the applicants have been working till 2004 and



continuously for 240 days and they are expedite to give the benefit for 98 days for temporary status and regularisation. The counsel also submitted that the applicants never worked continuously 240 days but intermittently and they have been engaged alternatively. Many other casual labours also in the list have been engaged on rotation. They have no right to claim of the O.A.

3. Learned counsel for the parties has taken our attention to the materials placed on record. Counsel for the applicant has taken the decision of this Tribunal in O.A.No.98 of 1997 21.11.97 the direction has been given to the Respondents to grant the benefit of the identical employees which is reproduced below: -

"3. Heard Mr.A.Ahmed, learned counsel for the applicant and Mr.A.K.Choudhury, learned Addl.C.G.S.C. appearing on behalf of the respondents. Mr.Ahmed submits that the present cases are covered by the decisions of this Tribunal, Namely, the decisions of O.A.No.56 of 1994 dated 19.9.1995 and O.A.No.248 of 1994 dated 10.11.1995. By the said decisions the Tribunal directed the respondents to extend the benefit of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 (for short the scheme), subject to their eligibility. According to Mr.Ahmed the present applicants are similarly situated and so they are entitled to the benefit of the scheme.

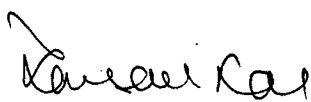
4. On hearing the learned counsel for the parties and on perusal of the records, I am of the opinion that the present cases are covered by the decisions of this Tribunal passed in O.A. No.56/94 and O.A.248/94.

5. Accordingly, I dispose of the applications with the direction to the respondents to extend the benefit of the scheme and consider the question of conferring temporary status to them and thereafter regularisation, if they are otherwise found eligible. This must be done as early as possible, at any rate within a period of two months from the date of receipt of this order.

available in detail so as to find out whether they worked as Casual labourers retrospectively and since there are no other documents to show whether the applicants are entitled or not we are unable to decide the matter.

6. In the facts and circumstances we dispose of the matter with directions to the applicants to make detailed representations individually within one month before the respondent No.2 and the 2nd respondent or any other competent authority shall consider the same and pass appropriate speaking orders within three months thereafter.

7. The O.A. is disposed of accordingly. There will be no order as to costs.


(TARSEM LAL)
ADMINISTRATIVE MEMBER


(K.V.SACHIDANANDAN)
VICE-CHAIRMAN

lm

lm

6. Both the applications are accordingly disposed of. However, considering the facts and circumstances of the cases I make no order as to costs."

4. The learned counsel for the applicants contended that the applicants are also identical employee and they should get the benefit. Mr.M.U.Ahmed learned counsel for the Respondents has laid down the decision of the (2006) 4 S.C.C. 1 in the case of Secretary, State of Karnataka and Others Vs. Umadevi (3) and Others and contended that the Casual employees do not have any right to claim for regularisation. Para 47 of Umadevi's case is reproduced below:

"47. When a person enters a temporary employment or gets engagement as a contractual or casual worker and the engagement is not based on a proper selection as recognized by the relevant rules or procedure, he is aware of the consequences of the appointment being temporary, casual or contractual in nature. Such a person cannot invoke the theory of legitimate expectation for being confirmed in the post when an appointment to the post could be made only by following a proper procedure for selection and in cases concerned, in consultation with the Public Service Commission. Therefore, the theory of legitimate expectation cannot be successfully advanced by temporary, contractual or casual employees. It cannot also be held that the State has held out any promise while engaging these persons either to continue them where they are or to make them permanent. The State cannot constitutionally make such a promise. It is also obvious that the theory cannot be invoked to seek a positive relief or being made permanent in the post."

5. However, the dispute involved in this case is whether the applicants are entitled for regularisation under the 1988 Scheme. Admittedly, since the service records of the applicants are not

24 MAR 2005

गुवाहाटी बेंच
Guwahati Bench

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

O.A. No. 81 /2005.

Jeet Bahadur & 17 Ors Applicants.

-Versus-

The Union of India & Ors Respondents.

I N D E X

<u>Sl.No.</u>	<u>Particulars</u>	<u>Page Nos.</u>
1	Original application	- 1 to 9
2	Verification	- 10
3	Annexure-1	- 11-15-22
4	Annexure-2	- 23 to 34
5	Annexure-3	- 35
6	Annexure-4	- 36 to 39
7	Annexure-5	- 40 to 42

Filed by:-

Bali

Advocate.

24/3/05

SYNOPSIS OF O.A.

The applicants have been working as Conservency Staff at the Station H.Q. Chakabama, Nagaland since 1985. Some of the applicants have been working since 1996. They have been paid a sum of Rs.1612/- (Rupees one thousand six hundred twelve only) those who completed 30 days in a month. In this way they have been working till December, 2004, but unfortunately the authority verbally and illegally informed them that their services are no longer required though there are sufficient vacant post available to continue their services as Conservency Staff. The applicants approached the authority to allow them to continue in their services but they refused. As per Central Govt. Scheme of 1988, the applicants are entitled to get temporary status and regularisation of their services w.e.f. 1988 but the authorities intentionally and illegally did not give them temporary status and allow them regular services and hence they have filed this application before the Hon'ble Administrative Tribunal for grant of temporary status and regularisation of service.

It may be mentioned in this connection that
✓ the applicants have been paid their wages till August, 2004 but thereafter the authority have not paid their dues. Ultimately they have not been allowed to work in their post. These dues are also payable to them. The records of the applicants performance of their duties have been able to collect by the applicants only for the years 1999 to 2000 and the rests are with the Department. If these accords ordered by the Hon'ble Tribunal, then the authority will send to the Hon'ble Tribunal.

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL GAUHATI BENCH
AT GUWAHATI.

An application under section 19 of the
Central Administrative Tribunal Act, 1985.

O.A. No. 81 /2005.

Jeet Bahadur & 17 Ors Applicants.

-Versus-

The Union of India & Ors Respondents.

DETAILS OF THE APPLICATION

I. PARTICULARS OF THE APPLICANT:-

1. Jeet Bahadur S/o Chandra Bahadur
Vill. G-urungchoury
P.O. Rampur, Zone - Sagarmatha,
Dist. Gumla, Nepal.
2. Sajahan Laskar,
S/o Md. Jalal Ahmed Laskar,
Vill. Didar Kosh (Part-I), P.O. Didar Kosh
Dist. Cachar, Assam.
3. Aamar Hussain, S/o Noor Ahmed,
Vill. Singoan, P.O. Lanka,
Dist. Nagaon, Assam.
4. Narendra Singh,
Vill. Kotayar, P.O. Khatanga,
Dist. Ranchi, State - Jharkhand.

Contd.....2

Filed by:-
Sanjiv Kumar
Ali, Advocate
for the applicant,
6/4/3/05
Jeet Bahadur.

5. Mama Angami,

S/o Akhocho Angami,

Vill. Kego Town, P.O. Kengocha,

Dist. Kohima, Nagaland.

6. Ataur Rahman, S/o Foyaj Ali,

Vill. Atardigirpur, P.O. Morjaokandi,

Dist. Karimganj, Assam.

7. Ser Bahadur,

Vill. Gurungchoury,

P.O. Rampur, Dist. Udaypur, Nepal.

8. Najrul Ali,

Vill. Pholihamarifam,

Dist. Morigaon, Assam.

9. Ashok Uran, S/o Bodhe Uran,

Vill. Karbi Balatoli,

P.O. Kisco, Dist. Lohardogga,

State - Jharkhand.

10. Puran Tirki,

S/o Lahru Tirki,

Vill. Rahamsara, Dist. Gumla,

State - Jharkhand.

11. Vinijo, S/o Pujel Angami,

Vill. Kego Town,

P.O. Kejocha, Dist. Kohima, Nagaland.

12. Chote Lal, S/o Lagu Ram,

Vill. Masard, Dist. Bhojpur, Bihar.

13. Punicho,

Vill. Kejo Town, P.O. Kejocha,

Dist. Kohima, Nagaland.

14. Kejono,
Vill. Kejo Town,
P.O. Kejocho, Dist. Kohima,
Nagaland.
15. Honicho,
Vill. Kejo Town,
P.O. Kejocho, Dist. Kohima,
Nagaland.
16. Kunjalal,
Vill. Kejo Town,
P.O. Kejocho, Dist. Kohima, Nagaland.
17. Amit Rajak,
S/o Subhden Rajak,
Vill. Janaki Pathor,
P.O. Nagaon, Dist. Nagaon, Assam.
18. Lanaman Mahato,
S/o Subhden Rajak,
Vill. Janaki Pathor,
P.O. Nagaon, Dist. Nagaon, Assam.

II, PARTICULARS OF THE RESPONDENTS :-

1. The Union of India, represented by
the Secretary to the Govt. of India,
Ministry of Defence, New Delhi.
2. Station Head Quarters, Jakhama,
Nagaland. c/o 99 APO
3. Addl. Director General of Staff Duties
(SDGE), General Staff Branch,
Army Head Quarters, B.H.O., New Delhi.

4. The Administrative Commandant,
Purav Kaman Mukhalaya, H.Q.,
Eastern Command, Fort William,
Calcutta-70021.
5. The Administrative Commandant,
Station Head Quarter, Chakabama,
C/o 99 A.P.O.

Jeet Bahadur

III. PARTICULARS OF THE ORDER AGAINST WHICH THIS APPLICATION IS MADE :-

Though the applicants have been working in as Conservancy Staff in the office of the Administrative Commandant, Chakabama, Nagaland since 1986 but no formal appointments were issued to them by the authority but their monthly wages had being paid at the rate of Rs.1612/- per month (maximum). It may be further mentioned that in some of the months the applicants were not allowed to work but in their places fresh workers were appointed. And in December, 2004 they were verbally informed that their services were no longer required and since then applicants have not been allowed to work in Conservancy Staff. In fact cause of action arose with effect from 1st January, 2005.

IV. JURISDICTION OF THE TRIBUNAL :-

The applicants declare that the subject matter on which the applicants seek redressal is within the jurisdiction of the Hon'ble Tribunal.

V. LIMITATION :-

The applicants further declare that the application is within the limitation as prescribed u/s 21 of the Central Administrative Tribunal Act, 1985. In fact, cause of action arose on 1.1.2005.

VI. FACTS OF THE CASE :-

1. That the applicants are Indian Citizen by birth and as such they are entitled to all the rights and privileges guaranteed under the Constitution of India.

2. That the cause of action and the relief sought for being common, the applicants have filed this joint petition praying for common relief and as such it is prayed that the Hon'ble Tribunal be pleased to allow this joint petition under Rule 4(5)(a) of the Central Administrative Tribunal (Procedure) Rules, 1987.

3. That your applicants were engaged in the Conservancy Staff from 1985, 1987, 1993, 1994, 1997 and 2000, 2001 to 2004 respectively. But all the salaries/wages and working days records are not available with the applicants. The service records and payment of wages are available for the year 1999 and 2000 and January, 2001. If all records are called for then their working days and payments of wages upto date will be available.

4. That the working days for the year 1999 and 2000 of which they have official record have been shown below:-

- i) 1999 - 362 days of all the applicants per month.
- ii) 2000 - 357 days per months of the applicants.

5. That the applicants beg to state that though they have no official records with them, applicants, they have shown their working days for the years as follows:-

Annexure-1 and 2 are the photocopies of statements showing working days of the applicants in the year 1999 and 2000.

Annexure-3 is the copy of the statements showing the working days of the applicants from 1999 to 2004.

6. That your applicants approached the Administrative Commandant of Station H.Q., Chakabama for their engagement from 1st January, 2005 again and provide them with temporary status and thereafter regularise their services but the Administrative Commandant refused them on the plea that there are no posts for their accomodation but in their post some other new hands have been engaged.

7. That the applicants beg to state that there are several vacancies where the authority might have engaged them but they did not do so by depriving them from their legitimate right.

8. That your applicants submit that the Hon'ble Central Administrative Tribunal vide judgment and order

Jeet banadur

dated 21.11.97 in O.A. No.98/1997 and vide judgment and order dated 26.4.99 passed in O.A. No.451/99 granted temporary status and directed the Respondents to regularise their services. The present case is covered by the above case.

Annexure-4 is the photocopy of the judgment and order dated 21.11.98 passed in O.A. No.98/1997.

Annexure-5 is the photocopy of the judgment and order dated 26.4.99 passed in O.A. No.451/1999.

9. That your applicants submit that besides these cases there are several other similar cases which have been disposed of by the Hon'ble Tribunal, at Guwahati.

10. That the applicants in the above O.A. NO.451/99 have already been engaged by the respondents by conferring them temporary status.

VII. GROUND FOR RELIEF WITH LEGAL PROVISIONS :-

1. For that under the Govt. Scheme of 1988 it has been provided that those who complete 240 days in a year they are entitled to get temporary status and thereafter regularise in their post/engagement.

2. For that some of the applicants have been working in Conservancy Staff under the control of the Jakhaura H.Q. in Nagaland and full filled the terms and

conditions of securing temporary status-~~and~~ and thereafter are regularisation of services.

Jeet Bahadur.

3. For that all the applicants have been able to collect their records of performance of their service for the year 1999, 2000 and January, 2001 and the records of their services are with the authority particularly with Administrative Commandant which are to be called for by the Hon'ble Tribunal for the ends of justice.

4. For that it was found that sometimes, the authority used to engage new hands removing the applicants just to deprive them for securing temporary status and regularisation of their services.

5. For that there are provisions for appointment of the applicants against Group-D post but due to intentional negligence they have been deprived from the said Gauhati.

6. For that the respondents are fully aware that under the Central Govt. Scheme of 1988 the applicants are entitled to temporary status and regularisation of their services but the authority intentionally and illegally deprived the poor applicants from those benefits.

7. For that the respondents have also not paid the wages to the applicants from the month of September, 2004 though they worked throughout the months of September, October, November and December, 2004.

8. For that at any rate the applicants are entitled to be get temporary status and thereafter for regularisation of their services.

Teet bahadur.

VIII. DETAILS OF REMEDIES EXHAUSTED :-

That the applicants earlier filed representation before the respondents but no relief was given to them and hence this application before this Hon'ble Tribunal.

IX. MATTER NOT PENDING IN ANY COURT OR LAW OF TRIBUNAL :-

No application of this case is pending now in any Court or Tribunal filed by the applicants.

X. RELIEF SOUGHT FOR :-

Under the facts and circumstances narrated above the applicants pray before this Hon'ble Tribunal for grant of following reliefs:-

1. To direct the respondents to re-engage the applicants in their original post/engagement.
2. To direct the respondents to give the temporary status to the applicants and thereafter regularisation of their services.
3. To pay their arrear wages w.e.f. September, 2004 onwards.
4. To grant any other relief of relief entitled to the applicants.
5. Cost of the case.

XI. INTERIM RELIEF, IF ANY :-

The respondents may be directed to allow the applicants to join their services as Conservancy Staff.

XII. PARTICULARS OF THE IPO :-

- | | |
|---------------------|-------------------------|
| a) Date 24.3.05 | b) No. 20 G.J 60 J 30 |
| c) Value Rs. 50,000 | d) Payable at Guwahati. |

XKI. Enclosures:- As per Index.

VERIFICATION

I, Jeet Bahadur Son of Chandra Bahadur
resident of Village Gurungchoury, P.O. Rampur,
Zone - Sogormatha, Dist. Gumla, Nepal, do hereby
solemnly affirm and verify that the statements made
in paragraphs VI, ~~1~~, ~~is true~~, 2, 3, 4, 6, 7, 10, VIII, IX, X
are true to my knowledge and those made in paragraphs
5, 8, 9, VII, 1 to 8 being matter of records
are true to my information derived therefrom which I
believe to be true and the rests are my humble
submissions made before this Hon'ble Tribunal. And I
have not suppressed any materials facts in this case.

And I sign this verification on this the 24th th
day of March, 2005 at Guwahati.

Jeet bahadur.
Signature.

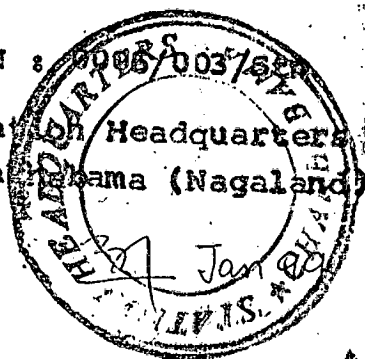
PRESENT/ABSENT STATEMENT OF CONSY STAFF
FOR THE MONTH OF JAN 99

Annexure-I

S/No	Name of employee	No of days		Remarks
		Present	Absent	
1.	LAXMAN MOHOTO	31	0	
2.	BHAGERATH	31	0	
3.	BESCHO BAHADUR	31	0	
4.	MD MAGRULA HAQUE LASKAR	31	0	
5.	SHANJAN LASKAR	31	0	
6.	PUHIVO	31	0	
7.	VIDEJI	31	0	
8.	KUNJU LAL	31	0	
9.	NARENDER KUMAR SINGH	31	0	
10.	TODI	31	0	
11.	NGOSE	31	0	
12.	HOVICH	31	0	
13.	KEZUVO	31	0	
14.	LAXMAN TUDU	31	0	
15.	PURAN	31	0	
16.	BIDHAN RAI	31	0	
17.	JEET BAHADUR	31	0	
18.	SURESH MONDAL	31	0	
19.	VATSUHE	31	0	

CFN : 0005/003/82
Station Headquarters
Chakhabama (Nagaland)

Dt



Attested:
Bali
Advocate
24/3/05

Ma
SSO
Stn HQ Chakhabama

EXTRACT COPY OF ATTENDANCE OF CONSY STAFF FEB 99

S/No	Name of Employee	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	Total	Absent	A. Remains
1	LAXMAN MONTO	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
2	BHAGERATH	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
3	MD MAGULA HAKQUE LASKAR	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
4	SHAHJAN LASKAR	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
5	BESCHO BAHADUR	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
6	PUNIVO	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
7	VIDEJI	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
8	KUNJU LAL	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
9	NARENDER KUMAR SINGH	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
10	TODI	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
11	NGOSF	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
12	HOVICH	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
13	KEZUVO	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
14	LAXMAN TUDU	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
15	PURAN	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
16	BIDHAN RAI	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
17	JEET BAHADUR	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
18	SURESH MONDAL	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	
19	VATSUHE	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	28	NIL	

CFN: 0006/005/Sm

Dated: — Mar 99

Station Headquarter
Chakhalama (Nagaland)

Attached *Sali*
Amdate

Maj
SSO
Chakhalama

24/3/05-

PRESENT/ABSENT STATEMENT OF CONSY
STAFF FOR THE MONTH OF MAR 99

S/NO	Name of Employee	No of days		Remarks
		PRESENT	ABSENT	
1.	LAXMAN MOHOTO	30	01	
2.	BHAGERATH	30	01	
3.	MD MAGRULA HAQUE	30	01	
	LASKAR			
4.	SHAHJAN LASKAR	30	01	
5.	BESCHO BAHADUR	30	01	
6.	PUHIVO	30	01	
7.	VIDEJI	30	01	
8.	KUNJU LAL	30	01	
9.	NARENDER KUMAR SINGH	30	01	
10.	TODI	30	01	
11.	NGOSF	30	01	
12.	HOVICH	30	01	
13.	KEZUVO	30	01	
14.	LAXMAN TUDU	30	01	
15.	PURAN	30	01	
16.	BIDHAN RAI	30	01	
17.	JEET BAHADUR	30	01	
18.	SURESH MONDAL	30	01	
19.	VATSUHE	30	01	

Case No. 0206/003/Sm

Dated 24/03/99

Station Headquarter

Chakhabarna Nagaland

MJ
SSO
Stn HQ Chakhabarna

Attested
Sd/-

Associate

24/3/05

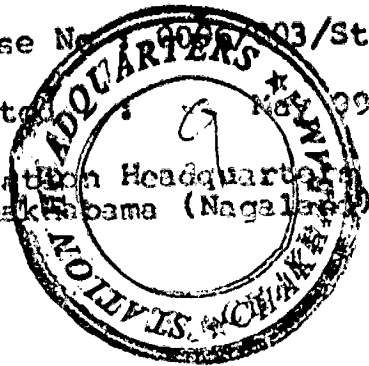
**PRESENT/ABSENT STATEMENT OF CONGY
STAFF FOR THE MONTH OF APR 99**

S/No	Name of Employee	No of days		Remarks
		Present	Absent	
1.	LAXMAN MOHOTO ✓	30 ✓	0	
2.	BHAGERATH ✓	30 ✓	0	
3.	XMD MAGRULA HAQUE LASKAR	30	0	
4.	SHAHJAN LASKAR ✓	30	0	
5.	BESCHO BAHADUR ✓	30	0	
6.	PUHIVO ✓	30	0	
7.	VIDEJI ✓	30	0	
8.	KUNJU LAL ✓	30	0	
9.	NARENDER KUMAR SINGH ✓	30	0	
10.	TODI ✓	30 08	0	
11.	NGOSF ✓	30	0	
12.	HOVICH ✓	30	0	
13.	KEZUVO ✓	30	0	
14.	LAXMAN TUDU ✓	30	0	
15.	BIDHAN RAI ✗	30	0	
16.	JEET BAHADUR ✓	30	0	
17.	PURAN ✓	30	0	
18.	CHOTE LAL ✓	30	0	
19.	VATSUHE ✓	30	0	

Case No. 9092/03/Stn

Date: 1 May 99

Station Headquarters
Chakhabama (Nagaland)



Maj
SSO
Sta HQ Chakhabama

Attested
Bali
Advocate
24/3/05

29960

PRESENT/ABSENT STATEMENT OF CONSY STAFF
FOR THE MONTH OF MAY 99

S/No	Name of Employee	No of days		Remarks
		Present	Absent	
1.	LAXMAN MOHOTO	31	0	
2.	BHAGERATH	31	0	
3.	MD MAGRULA HAQUE LASKAR	31	0	
4.	SHAHJAN LASKAR	31	0	
5.	BESCHO BAHADUR	31	0	
6.	PUHIVO	31	0	
7.	VIDEJIT	31	0	
8.	KUNJU LAL	31	0	
9.	NARENDER KUMAR SINGH	31	0	
10.	TODI	31	0	
11.	NOOSP	31	0	
12.	HOVICHIO	31	0	
13.	KEZUVO	31	0	
14.	LAXMAN TUDU	31	0	
15.	BIXHAN RAI	31	0	
16.	JEET BAHADUR	31	0	
17.	PURAN	31	0	
18.	CHOTE LAL	31	0	
19.	VATSUHA	31	0	

CHN : 0006/003/stn

Dated : Jun 99

Station Headquarters
Chakhabama (Nagaland)

Maj

SSO

Sta HQ Chakhabama

Attested

Bali

Advocate

24/3/05

16
PRESENT/ABSENT STATEMENT OF
STAFF FOR THE MONTH OF APR 03

107
Annexure - 1 (S)

Ser/No	Name of Employee	No of days		Remarks
		Present	Absent	
01.	LAMAR MONTO /	29	01	
02.	BHAGERATH	29	01	
03.	MD MAGRULA HAJIE LACKAR	29	01	
04.	SHAHAN LACKAR	29	01	
05.	BESCED WIMAR	29	01	
06.	FUHI VO	29	01	
07.	VIDENIT	29	01	
08.	KUJAU LAL	29	01	
09.	MARPUER KUMAR SINGH	29	01	
10.	TOLIT	29	01	
11.	HGSE	29	01	
12.	HOVICH	29	01	
13.	KEMVO	29	01	
14.	LAMAR TULU	29	01	
15.	TUMAR BAT	29	01	
16.	JEST BAHAR	29	01	
17.	PURAN	29	01	
18.	CHOTE LAL	29	01	
19.	VATSUNE	29	01	

Case No : 0006/003/ST

Dated : 07 Jul 03

Station Headquarters
Chakhabama

Maj
SSO
SIn HQ Chakhabama

Attested

Sali

Adocate

24/3/05

17

(17.27)
Annexure - 1 (6)

PRESENT/ABSENT STATEMENT OF CONSY
STAFF FOR THE MONTH OF JUL 99

S/No	Name of Employee	No of Date		Remarks
		Present	Absent	
1.	Laxman Mohoto	31	N11	
2.	Bhagirath	31	N11	
3.	Shahjahan Laskar	25	06	
4.	Besho Bahadur	29	02	
5.	Puhovo	28	03	
6.	Videjee	29	02	
7.	Kunju Lal	31	N11	
8.	Narendra Kumar	30	01	
9.	Todi	25	06	
10.	Nfiosf	26	05	
11.	Hovichu	30	01	
12.	Kezuvo	31	N11	
13.	Laxman Tudu	31	N11	
14.	Bidhan Rai	10	21	
15.	Jeet Bahadur	31	N11	
16.	Puran	31	N11	
17.	Chote Lal	31	N11	
18.	Vatsuhe	31	N11	

Case No. : 0006/003/Stn

Dated : 10 Aug 99

[Signature]
Lt Col/Maj

SSO

Stn : 2nd Bn

Attested

Bali

Advocate

24/8/05

ATTENDANCE RECORD OF CONDUCT STAFF FOR THE MONTH OF JULY 99.

NAME	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31
1. Laxman Marota		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
2. Bhagirath		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
3. Shahjahan Laskar		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
4. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
5. Vidalee		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
6. Kalyan		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
7. Mandar Kumar		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
8. Toshi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
9. Presha Datta		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
10. Anand P		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
11. Hrishika		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
12. Kalyan		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
13. Laxman Tudu		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
14. Teet Datta		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
15. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
16. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
17. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
18. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
19. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
20. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
21. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
22. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
23. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
24. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
25. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
26. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
27. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
28. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
29. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
30. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P
31. Puthi		P	P	P	P	P	P		P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P


 Advocate
 12 Oct 99
 000
 HQ Zoltan

Attended
 Delhi
 Advocate
 24/3/05

ATTENDANCE ROLL OF CONSV STAFF FOR THE MONTH OF SEP 03

	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	Total
Manic																															30
Kurman Mahalo																															30
Shogijahi																															30
Shajahalaka																															30
Pulivo																															30
Vakier																															30
Kurimal																															30
Namathu Tuman																															30
Todu																															30
Resko Cui																															30
Ngost																															30
Hovetu																															30
Ketuvu																															30
Laxner Tudu																															30
Set Bala																															30
Purua																															30
Chotolal																															30
Vedsuke																															30
Total																															30

Attested
Sali
 Advocate
 24/3/05

CC B. 007.
 10/00/00 NITRO

20

Annexure - 1 (9)

PRESENT/ABSENT STATEMENT OF CONSY
STAFF FOR THE MONTH OF OCT 99

S/No	Name of Employee	No of Date		Remarks
		Present	Absent	
1.	Laxman Mohota	31	N11	
2.	Bhagirath	31	N11	
3.	Besho Bdr	31	N11	
4..	Shahjan Laxkar	31	N11	
5.	Puhivo	31	N11	
6.	Kunju Lal	31	N11	
7.	Videji	31	N11	
8.	Narandra Kumar	31	N11	
9.	Todi	31	N11	
10.	Ngasf	31	N11	
11.	Hovichu	31	N11	
12.	Kezuvb	31	N11	
13.	Laxman Tudu	31	N11	
14.	Laxman Tudu	31	N11	
15.	Jeet Bdr	31	N11	
16.	Chote Lal	31	N11	
17.	Vatsuhe	31	N11	

Case No : 0006/003/Stn

Place : Zakhama

Dated : 16 Nov 99

(Signature)
(F. N. Karleppe)
Maj
SSO
for Stn Cdr.

Affected
Sd/-
Advocate
24/3/05

PRESENT/ABSENT STATEMENT OF CONSERVANCY STAFF
OF STATION HEADQUARTERS CHAKHABAMA FOR THE
MONTH OF NOV 99

S/No	Name of Employee	No of days		Remarks
		Present	Absent	
1.	Laxman Mohoto	30	-	
2.	Bhagirath	30	-	
3.	Shahjan Laskar	30	-	
4.	Bescho Bahadur	30	-	
5.	Puhivo	30	-	
6.	videji	30	-	
7.	Kunju Lal	30	-	
8.	Narender Kumar Singh	30	-	
9.	Todi	08	22	
10.	Ngosf	30	-	
11.	Hovicho	30	-	
12.	Kezuvo	30	-	
13.	Laxman Tudu	30	-	
14.	Jeet Bahadur	30	-	
15.	Puran	30	-	
16.	Chote Lal	30	-	
17.	Vatsuhe	30	-	

Case No : 0006/003/Stn

Dated : Dec 99

Station Headquarters
Chakhabama (Nagaland)

Call *[Signature]*
550
Chakhabama

Attended
Sali
Advocate
24/3/05

22

Annexure - I (11)

PRESENT/ABSENT STATEMENT OF CONSERVANCY STAFF
OF STATION HEADQUARTERS CHAKHOBAMA FOR THE
MONTH OF DEC 99

S/No	Name of Employee	No. of days		Remarks
		Present	Absent	
1.	Bhagirath	31	-	
2.	Kunju Lal	31	-	
3.	Puran	31	-	
4.	Kezuvo	31	-	
5.	Chote Lal	31	-	
6.	Videji	31	-	
7.	Laxman Tudu	29	02	
8.	Todi	31	-	
9.	Vatsuh	22	09	
10.	Varender Kumar	23	08	
11.	Jeet Bahadur	31	-	
12.	Laxman Mehto	31	-	
13.	Shah Jahan Laxkar	31	-	
14.	Besho Bahadur	31	-	
15.	Puhivo	31	-	
16.	Nagasf	31	-	
17.	Hoyicho	31	-	

Station Headquarters
Chakhobama (Nagaland)
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Capt
SSO
(Stn HQ Chakhobama)

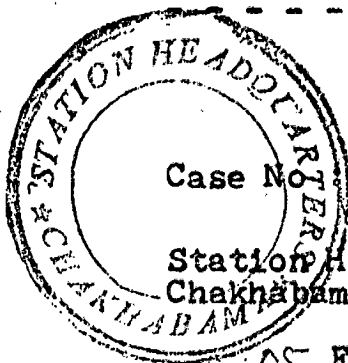
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Advocate
24/3/00

4x4=8

**PRESENT/ABSENT STATEMENT OF CONSERVANCY
STAFF OF STATION HEADQUARTERS CHAKHABAMA
FOR THE MONTH OF JAN 2000**

Ser No	Name of Employee	No of days		Remarks
		Present	Absent	
1.	Bhagirath	31	-	
2.	Kunju Lal	31	-	
3.	Puran	31	-	
4.	Kezuvo	31	-	
5.	Chote Lal	31	-	
6.	Vedeji	31	-	
7.	Maxman Tudu	31	-	
8.	Todi	31	-	
9.	Vatsuhe	16	15	
10.	Narender Kumar	31	-	
11.	Jeet Bahadur	31	-	
12.	Laxman Mehto	31	-	
13.	Shajahan Laxkar	31	-	
14.	Besho Bahadur	31	-	
15.	Puhivo	31	-	
16.	Nagasf	31	-	
17.	Hovicho	31	-	



Case No. 0006/003/Stn

Station Headquarters
Chakhabama (Nagaland)

05 Feb 2000

Maj. *[Signature]*
SSO
Stn HQ Chakhabama

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Amreke
24/3/05

**PRESENT/ABSENT STATEMENT OF CONSERVANCY
STAFF OF STATION HEADQUARTERS CHAKHABAMA
FOR THE MONTH OF FEB 2000**

SER NO	Name of Employee	No of days		Remarks
		Present	Absent	
1.	Bhagirath	24	05	
2.	Kunju Lal	29	-	
3.	Puran	29	-	
4.	Kezuvo	29	-	
5.	Chote Lal	03	26	
6.	Videji	29	-	
7.	Laxman Tudu	29	-	
8.	Todi	-	29	
9.	Vatsuba	29	-	
10.	Narendra Kumar	29	-	
11.	Jaet Bahadur	29	-	
12.	Laxman Mehto	29	-	
13.	Shajahan Laxkar	29	-	
14.	Basho Bahadur	20 29		
15.	Puhivo	20 29		
16.	Nagase	29	-	
17.	Hevicho	29	-	

Case No 4 0006/003/stn

Station Headquarters
Chakhabama (Nagaland)

1 Mar 2000

Attested

Signature

Annexure
24/3/05

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SSO
Stn HQ Chakhabama

PARENT/ABSENT STATEMENT OF CONSV STAFF FOR THE MONTH OF MAR 2000

Seri No	Name of Employee	No of Days		Remarks
		Present	Absent	
1.	Kunju Lal	31	-	
2.	Puran	31	-	
3.	Kezuvo	31	-	
4.	Chote Lal	31	-	
5.	Videji	31	-	
6.	Lakman Tudu	31	-	
7.	Vatsube	31	-	
8.	Narendra Kumar	31	-	
9.	Jeet Bahadur	31	-	
10.	Lakman Mehto	31	-	
11.	Shajahan Lakkar	31	-	
12.	Besho Bahadur	31	-	
13.	Puhivo	31	-	
14.	Nagasf	31	-	
15.	Hevicho	31	-	
16.	Todi	31	-	
17.	Bhagirath	31	-	

Case File : 0006/003/Stn

Station Headquarters
Chakhabama (Nagaland)

02 Apr 2000

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 16/03/00

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[Signature]
 Advocate
 24/3/05

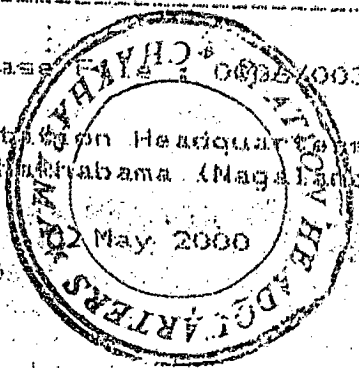
PRESENT/ABSENT STATEMENT OF CONSV STAFF FOR THE MONTH OF APR 2000

Seri No	Name of Employee	No of Days		Remarks
		Present	Absent	
1.	Puran	30	-	
2.	Shajan Lakkar	30	-	
3.	Lakman Mahato	30	-	
4.	Vijya Kumar	30	-	
5.	Anwar Husain	30	-	
6.	Abdul Karim	30	-	
7.	Puhivo	30	-	
8.	Kunju Lal	30	-	
9.	Beso Bahadur	30	-	
10.	Vatsube	30	-	
11.	Jeet Bahadur	30	-	
12.	Narendra Kumar	30	-	
13.	Nagasf	30	-	
14.	Nakman Tudu	30	-	
15.	Vediji	30	-	
16.	Havicho	30	-	
17.	Kazovo	30	-	

Case File No. 0035/003/Stn

Station Headquarters
Chakhabama (Nagaland)

12 May 2000



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SSO
Sta HQ Chakhabama

Attested

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24/3/05

27
 ANNEXURE - 2(4)
 SENT/ABSENT STATEMENT OF CONST STAFF FOR THE MONTH OF MAY 2000

Sl. No.	Name of Employee	No. of Days		Remarks
		Present	Absent	
1.	Puran	26	05	
2.	Shayan Lakkar	31	✓	
3.	Ukman Mehata	31	✓	
4.	Vijya Kumar	31	✓	
5.	Anwar Hussain	31	✓	
6.	Abdul Karim	31	✓	
7.	Pulivo	31	✓	
8.	Manju Lal	31	✓	
9.	Bano Bahadur	31	✓	
10.	Vatsuba	31	✓	
11.	Jast Bahadur	31	✓	
12.	Harindra Kumar	31	✓	
13.	Maganf	22	09	
14.	Nabhan Tydu	31	✓	
15.	Vadali	21	10	
16.	Havicho	31	✓	
17.	Karoua	31	✓	

Case File : 00067002/6tn

Station Headquarters
 Chakhabama (Hogaland)

05 Jun. 2000

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 Sta HQ Chakhabama

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 Advocate
 24/3/05

PRESENT/ABSENT STATEMENT OF CONSV STAFF FOR THE MONTH OF JUN 2000

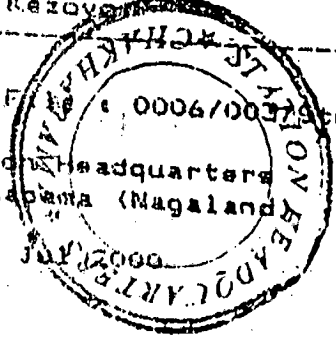
28

Annexure - 2(5)

Seri No	Name of Employee	No of Days		Remarks
		Present	Absent	
1.	Puran	28	-	
2.	Shajan Lakkar	28	-	
3.	Lakman Mahato	28	-	
4.	Vijya Kumar	28	-	
5.	Anwar Hussain	28	-	
6.	Abdul Karim	28	-	
7.	Puhivo	28	-	
8.	Kunju Lal	28	-	
9.	Beso Bahadur	28	-	
10.	Vatsuhe	28	-	
11.	Jeet Bahadur	28	-	
12.	Narendra Kumar	28	-	
13.	Nagasf	28	-	
14.	Nakman Tudu	28	-	
15.	Vadiji	28	-	
16.	Havicho	28	-	
17.	Kezoya	28	-	

Case File No: 0006/00379

Station Headquarters
Chakhabama (Nagaland)



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Sta HQ Chakhabama

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Advocate
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1. J. Sat Bahadur

Narendra Kumar

111 PL

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11-11-61

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(PREFORM) SHEET

REF ID: A68097

100-443887-100

70-10468

PRESENT/ABSENT STATEMENT OF CONSV STAFF FOR THE MONTH OF AUG 2000

Sl. No.	Name of Employee	No of Days		Remarks
		Present	Absent	
1.	Puran	31	27	-
2.	Bhajan Lakkar	31	27	-
3.	Lakman Mehato	31	27	-
4.	Vijay Kumar	31	27	-
5.	Anwar Hussain	31		-
6.	Abdul Karim	31		-
7.	Puhivo	31		-
8.	Kunju Lal	31		-
9.	Baso Bahadur	31	0	-
10.	Md Ali	31		-
11.	Jest Bahadur	31		-
12.	Narendra Kumar	31		-
13.	Chhote Lal	31		-
14.	Nakman Tudu	31		-
15.	Vediji	31		-
16.	Hevicho	31		-
17.	Kezovo	31		-
18.	Hemant Sukya	31		-
19.	Bhar Bahadur	31		-

Case File : 0006/603/Stn

Station Headquarters
Chachabama (Nagaland)8/ Sep 2000
STATION


 Attached
 Sali
 Advocate
 24/3/05

PRESENT/ABSENT STATEMENT OF CONSV STAFF FOR THE MONTH OF SEP 2000

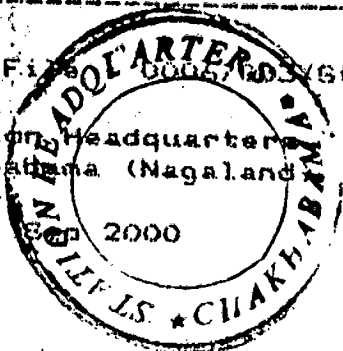
Serial No	Name of Employee	No of Days		Remarks
		Present	Absent	

1.	Puran	27	-	
2.	Ghajan Lakkar	27	-	
3.	Lakman Mahato	27	-	
4.	Vijay Kumar	27	-	
5.	Anwar Hussain	27	-	
6.	Abdul Karim	27	-	
7.	Puhivo	27	-	
8.	Kunju Lal	27	-	
9.	Deso Bahadur	27	-	
10.	Md Ali	27	0	
11.	Jeet Bahadur	27	-	
12.	Harendra Kumar	27	-	
13.	Chhote Lal	27	-	
14.	Nakman Tudu	27	-	
15.	Vediji	27	-	
16.	Havicho	27	-	
17.	Kazova	27	-	
18.	Hemant Sukya	27	-	
19.	Sher Bahadur	27	-	

Case File No. 000570346tn

Station: Headquarters
Chakhabama (Nagaland)

28 Sep 2000



Maj

SSO

Stn HQ Chakhabama

Attested

Duli

Advocate

24/3/05

PAY BILL OF CONSV STAFF FOR THE MONTH OF OCT 2000

STATION HEADQUARTERS, CHAKINDAMA (NAGALAND)

Name of Employee Alice admissible Net (Sig of Employee
No. DAICCAEDN Salary

1. Purnan 1612/- - - - 1612/-

2. Sajjan Laskar 1612/- - - - 1612/-

3. Lakman Mehto 1612/- - - - 1612/-

4. Ashok Uras 1612/- - - - 1612/-

5. Anwar Hussain 1612/- - - - 1612/-

6. Utshur Rehman 1612/- - - - 1612/-

7. Puhivo 1612/- - - - 1612/-

8. Kunju Lal 1612/- - - - 1612/-

9. Bero Bahadur 1612/- - - - 1612/-

10. Hemant Saikia 1612/- - - - 1612/-

Total 16120/- - - - 16120/-

(RUPEES SIXTEEN THOUSAND ONE HUNDRED AND TWENTY ONLY)

Attested
Sali
Advocate
24/3/05

Ma)
SSO
Stn HQ Co. Chabama

Ser Name of Employee: Alice admissible Net (Sig of Employee
No 1 (Basic) DA/CCA/Edn (Salary)

11. Jeet Bahadur 1612/- - - - 1612/-

Jeet Bahadur 03 days present.

12. Marandra Kumar 1612/- - - - 1612/-

N.K. Singh

13. Sher Bahadur 1612/- - - - 1612/-



14. Lakman Tudu 1612/- - - - 1612/-



15. Vinizo 1612/- - - - 1612/-



16. Hevicho 1612/- - - - 1612/-



17. Kezuva 1612/- - - - 1612/-



18. Nazrol Ali 1612/- - - - 1612/-



19. Chhote Lal 1612/- - - - 1612/-



Total 14500/- - - - 14500/-

SUMMARY

Page No 1 - Rs. 16120/-
Page No 2 - Rs. 14508/-
Total - Rs. 30628/-

(RUPEES THIRTY THOUSAND SIX HUNDRED AND TWENTY EIGHT ONLY)

Station Headquarters
Chakhabama (Nagaland)

Nov 2000

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SSO
Sd- HQ Chakhabama

Attended
Sali
Advocate
24/8/05

34
PRESENT/ABSENT STATEMENT OF CONVEY FOR THE MONTH OF DEC 2000

Annexure - 2 (IP)

Ser. No.	Name of Employee	No. of Days		Remarks
		Present	Absent	

1.	Foran	28	
2.	Sajad Laskar	28	
3.	Laxman Mehto	28	
4.	Ashok Uraw	28	
5.	Anwar Hussain	28	
6.	Utshur Rehman	28	
7.	Fuhivo	28	
8.	Kunju Lal	28	
9.	Beso Bahadur	28	
10.	Hemant Saikia	28	
11.	Jeet Bahadur	28	
12.	Narendra Kumar	28	
13.	Sher Bahadur	28	
14.	Laxman Tudu	28	
15.	Vinizo	28	
16.	Hevicho	28	
17.	Kesuvo	28	
18.	Nazrol Ali	28	
19.	Chhote Lal	28	

Case No : 0006/003/Stn

Station Headquarters
Chakhabama (Nagaland)

28 Dec 2000

Attested -

[Signature]

Advocate

24/3/05

NAMES	1999(days)	2000 (days)	2001 (days)	2002 (days)	2003 (days)	2004 (days)
1. Jeet Bahadur	362	357	360	358	357	362
2. Sajahan Laskar	362	357	360	358	357	362
3. Anwar Hussain	362	357	360	358	357	362
4. Narendra singh	362	357	360	358	357	362
5. Mawa Angami	362	357	360	358	357	362
6. Ataur Rahman	362	357	360	358	357	362
7. Ser Bahadur	362	357	360	358	357	362
8. Najrul Ali	362	357	360	358	357	362
9. Ashok Urau	362	357	360	358	357	362
10. Pura Tikki	362	357	360	358	357	362
11. Vinijo	362	357	360	358	357	362
12. Chote Lal	362	357	360	358	357	362
13. Puvicho	362	357	360	358	357	362
14. Kejovo	362	357	360	358	357	362
15. Hovicho	362	357	360	358	357	362
16. Kunjalal	362	357	360	358	357	362
17. Amit Rajak	362	357	360	358	357	362
18. Laxman Mohato	362	357	360	358	357	362

Attested
 Baki
 Subordinate
 24/3/05

10 36 Annex 2016 - 24
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
GUWAHATI BENCH

Original Application No.98 of 1997

And

Original Application No.99 of 1997

Date of decision: This the 21st day of November 1997

The Hon'ble Mr Justice D.N. Baruah, Vice-Chairman

O.A.No.98/1997

Peer Mohammed,
Village- Kanikuchi, P.O.- Rangla,
Kamrup, Assam.

O.A.No.99/1997

Md. Sellmuddin Ahmed and 9 others

By Advocate Mr A. Ahmed.

.....Applicants

- versus -

The Union of India, represented by
The Secretary of Defence,
Government of India, New Delhi.

2. The Additional Director General of Staff Duties (SPGE),
General Staff Branch, Army Head Quarters,
D.M.G.P.O., New Delhi.

3. The Administrative Commandant,
Head Quarter, Eastern Command,
Fort William, Calcutta.

4. The Administrative Commandant,
Station Head Quarter, Rangia,
C/o 99 A.P.O.

By Advocate Mr A.K. Choudhury, Addl. C.G.S.C.

.....Respondents

ORDER

BARUAH.J. (V.C.)

Both the applications involve common questions of law and similar facts. Therefore, I propose to dispose of both the applications by this common order. Facts for the purpose of disposal of these applications are:

Attested
Sd/-
Advocate

24/3/05

The applicant in Original Application No. 98/97 was appointed Conservancy Staff/Safaiwala in March 1990 under the Administrative Commandant, Station Headquarter, Rangia, through the Employment Exchange on daily wage basis at the rate of Rs.30 per day on No Work No Pay basis. His engagement was on periodic basis with artificial breaks. He was, however, disengaged from service from November 1993.

✓ The ten applicants in Original Application No. 99/1997 were appointed as Conservancy Staff/Safaiwala in the year 1991 under the Administrative Commandant, Station Headquarter, Rangia, through the Employment Exchange on daily wage basis at the rate of Rs.30 per day on No Work No Pay basis. Their engagements were on periodic basis with artificial breaks. They were, however, finally disengaged from service from March 1993.

2. All the applicants in both the applications had filed several representation before the Administrative Commandant, Rangia, for reappointment as Conservancy Staff/Safaiwala under Rangia Station Headquarter. However, their representations were rejected by the authority. Hence they have filed the present applications praying, inter alia, for direction to the respondents to reappoint them on regular basis in Group D posts with all consequential benefits including monetary benefits from the respective dates of their engagement.

3. Heard Mr. A. Ahmed, learned counsel for the applicants and Mr. A.K. Choudhury, learned Addl. C.G.S.C., appearing on behalf of the respondents. Mr. Ahmed submits that the present cases are covered by the decisions of this Tribunal, namely, the decisions of O.A.No.56 of 1994 dated 19.9.1995 and O.A.No.248 of 1994 dated 10.11.1995. By the said decisions the Tribunal directed the respondents to extend the benefit of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme, 1993 (for short the Scheme), subject to their eligibility. According to Mr Ahmed the present applicants are similarly situated and so they are entitled to the benefit of the Scheme.

4. On hearing the learned counsel for the parties and on perusal of the records, I am of the opinion that the present cases are covered by the decisions of this Tribunal passed in O.A. No.56/94 and O.A.No.248/94.

5. Accordingly, I dispose of the applications with the direction to the respondents to extend the benefit of the Scheme and consider the question of conferring temporary status to them and thereafter regularisation, if they are otherwise found eligible. This must be done as early as possible, at any rate within a period of two months from the date

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124

of receipt of this order.

6. Both the applications are accordingly disposed of. However, considering the facts and circumstances of the cases I make no order as to costs.



Sd/-Vice-Chancellor

Certified to be true Copy
प्रमाणित की जाती है

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10/11/19

Director, Registrar (G)
Central Administrative Tribunal
New Delhi

23/11

CENTRAL ADMINISTRATIVE TRIBUNAL, GUINIAI BENCH.

Original Application No.451 of 1999.

Date of Order : This the 26th Day of April, 2001.

The Hon'ble Mr Justice D.N.Chowdhury, Vice-Chairman.

The Hon'ble Mr K.K.Sharma, Administrative Member.

1. Md. Abed Ali,
2. Md Makbul Hussain,
3. Md. Maznur Ali,
4. Mainul Ali, and
5. Majib Ali

. . . Applicants.

By Advocate Sri A.Ahmed.

- Versus -

1. Union of India
represented by the Secretary to
the Govt. of India,
Ministry of Defence,
New Delhi.
2. The Additional Director General
of Staff Duties (SDGE)
General Staff Branch,
Army Head Quarters B.H.Q.,
New Delhi-11.
3. The Administrative Commandant,
Purav Kaman Mukhayala, Hqr.
Eastern Command, Fort William,
Calcutta-700021.
4. The Administrative Commandant,
Station Headquarter,
Rangia, C/o 99 APO.

. . . Respondents.

By Advocate Sri A.Deb Roy, Sr.C.G.S.C.

ORDERCHOWDHURY J.(V.C)

The subject matter pertains to ^{bestowing} extend the benefit of the Casual Labourers (Grant of Temporary Status and Regularisation) Scheme formulated by the Government of India. From the materials on record it appears that applicant No.1, Md. Abed Ali and applicant No.5, Md. Majib

contd..2

Attested
Sd/-
Advocate

24/3/05

- 2 -
41

All have completed 240 days ignoring the artificial break. The applicants No.2 and 3, namely, Md. Makbul Hussain and Md. Maznur Ali however is not covered by the scheme since they have not rendered the 240 days of service. As per records it appears that applicants No.2 and 3 were served only for two months.

2. In the pleadings the respondents denied about the appointment of applicant No.4, Md. Mainul Ali. Therefore his case is also goes out of the purview of the scheme. As per records the case of the applicants No.1 and 5 is squarely covered by the decision rendered by this Tribunal in O.A.249 of 1995 disposed of on 10.11.1995 and in O.A. 98 of 1997 and 99 of 1997 disposed of on 17.11.1997 followed by O.A.301 of 1998 disposed of on 22.3.2001. The applicant No.1, Md. Abed Ali and applicant No.5, Md. Majib Ali are squarely covered by the aforementioned decisions and accordingly the following order is passed.

- i) The respondents are directed to consider extending the benefit of Casual Labourers (Grant of Temporary Status and Regularisation) Scheme 1993 of the Government of India and benefit of guidelines under C.M. dated 7.6.1990 to the applicants and the question of conferring temporary status on him and thereafter regularisation against the post as may be available subject to his eligibility and availability of posts wherever available.
- ii) The respondents No.3 & 4 may, if necessary, seek sanction for the posts to enable consideration of regularisation of the applicant if he is otherwise found eligible for the same under the scheme.

contd...3

- 111) The circumstance of disengagement of the applicant, may be considered in the light of the scheme and guidelines respectively if applicable as stated above.
- iv) The respondents to examine the cases of the applicants in the light of above directions as expeditiously as possible but in any case within a period of three months from the date of receipt of a certified copy of this order and intimate the decision to the applicants accordingly.
- v) The question of consequential benefits, if any, available to the applicants under the Scheme/Guidelines in the event of his being considered for regularisation may be extended to him.
- vi) The respondents may not confine their consideration in respect of the applicants for the aforesaid purpose only at Rangiya Field Station but may consider if they can be accommodated at any other place.
- vii) It will be open to the respondents to offer casual engagement to the applicants when possible.

3. The application is allowed to the extent indicated so far applicants No.1 and 5 are concerned and the application is rejected so far the applicants No.2, 3 and 4 are concerned.

There shall, however, be no order as to costs.

Certified to be true Copy

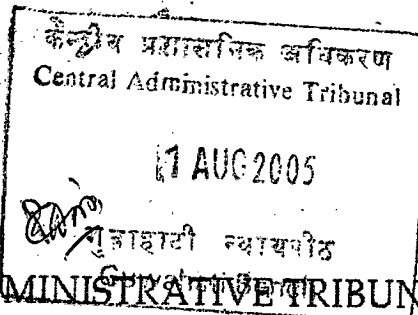
प्रमाणित प्रतिलिपि

Sd/ VICE CHAIRMAN

Sd/ MEMBER (Adm)

Section Officer
आयुक्त
Central Adm. Secy.
कोषाध्यक्ष
Guwahati Bench, Guwahati
गुवाहाटी बेंच, गुवाहाटी

14/5/2017



IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, GUWAHATI
BENCH
AT GUWAHATI

IN THE MATTER OF:

O.A. No. 81/2005

Jeet Bahadur & 17 Ors.

Applicants

- Versus -

Union of India & Ors.

... Respondents

- AND -

IN THE MATTER OF:

Written statement submitted by the
Respondents.

WRITTEN STATEMENT

The humble answering respondents
submits their written statement as
follows:

1. (a) That I am the Station Commander, Headquarter, Chakabama, C/o 99 APO and Respondent No. 5 in the above case. I am acquainted with the facts and circumstances of the case. I have gone through a copy of the application served on me and have understood the contents thereof. Save and except whatever is specifically admitted in this written statement, the contentions and statements made in the application may be deemed to have been denied. I am competent and authorized to file the written statement on behalf of all the respondents.

(b) The application is filed unjust and unsustainable both on facts and in law.

Filed by

-M.V. Sharma 1/8/08
Adv. Calcutta

Jeet Bahadur
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(c) That the application is bad for non-joinder of necessary parties and mis-joinder of necessary parties.

(d) That the application is also hit by the principles of waiver, estoppel and acquiesces and liable to be dismissed.

2. That with regard to the statements made in paragraph (III) i.e., Particulars of the order and paragraphs 3, 4 and 5 (Under the Facts of the case), this answering respondent most respectfully begs to state that all the applicants were engaged 'as and when' required basis like a seasonal worker by the Station Headquarter, Chakabama. These labours were employed for 89 days and whenever required further, were told to come for next 89 days of engagement. Board proceedings to justify requirement duly approved by Station Commander, Chakabama was forwarded to Controller of Defence Accounts, Guwahati for concurrence. The Controller of Defence Accounts, Guwahati concurred the Board proceedings till June 2004 and those labour employed during the period were paid their wages.

Further, all the applicants have no continuity in their duty and worked for a broken period and as such they have no any legal right to be regularized in contravention for the general Rule of appointment and/or Regularization, debarring the other eligible candidates.

3. That with regard to the statements made in paragraphs 6, 7, 8, 9 and 10 of the application, the answering respondent denied the same and submits that the applicants were engaged only as and when required basis.

Further the applicants were told verbally only before engagement and the same way told before 01 January, 2005 that there is no requirement of casual labour for Station Headquarter Chakabama, as such no one has been engaged w.e.f. 01 January, 2005. Whenever Station Headquarter Chakabama will consider

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requirement of casual labours for the period considered necessary at Chakabama Station, the applicant are also be considered for engagement as casual labour for conservancy work subject to rules, procedure and availability of the vacancy.

It is pertinent to mention here that, Records of the seasonal labours and the labour engaged as and when required basis are not kept for longer period and/or beyond the financial years. That is not possible on the part of the Respondent for retrieve the records of the daily wagers, seasonal worker and the labours who worked as required basis. The records of the labour, those who worked as regular basis and for the longer period are kept for the purpose of future utility. However, the respondents could retrieve some records and documents, relating to the applicants, showing attendance for the year 2001 and afterwards and the list of files for various questions ending is annexed herewith and marked as Annexure - 'A' alongwith A1, B, C, D, E, F, G, H, I, J, K, L, M, N and O which are self explanatory.

4. That with regard to the statements made in paragraphs 7 of the application the answering respondent states that the Doctrine of legitimate right expectation is the equitable principle and same cannot be resorted to for the purpose of Regularization of service and it id an equitable principle, so must follow the law and cannot be applied to achieve what is not contemplated in law.

Further more that the statements made, relating to some settled case (O.A. No. 98/97 and O.A. No. 451/99), this answering respondent submits that the order/Judgment passed in these cases do not decides any law, in order to become precedent for further applications. The facts available in those cases are not available in the instant case and as such the instant case cannot be termed as covered case.

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5. That with regard to the statements made in paragraph III (page 4 of the application and Para - 6 (page 6 of the application), the respondent submits that there are so many organizations working under UOI such as Station Headquarter Chakabama where casual labour are employed for short period as and when required. Labour approaching for vacancies available are much more hence turnover is done to ensure employment to others also, not as mentioned by applicant in para 3 page 4. Hence contention of applicant is not agreed to. If same personnel are to be kept and then grant them temporary status and absorb later on against permanent post as mentioned by the applicants in para VII-I page 7 and re-engagement is to be insured to same personnel as mentioned in para 6 of page 6 employment of casual labours will become a ploy by unscrupulous element as selection criteria for casual labour is much simpler than permanent labour. Unscrupulous element will employ known personnel of their interest as casual labour, then carry on re-engagement then, to grant temporary status to be absorbed as permanent labour at later stage. J. Bahadur and 17 others applicant are also requesting the same procedure in their favour.

That new hands were engaged to give opportunities to others also, who approach for engagement as casual labour. There are so many other personnel approaching respondents for engaging as casual labours. Authorities did not intentionally and illegally deprive rights of any personnel and only intention to give engagement to different persons, who were in queue of engagement.

Further, the applicants entry door is open as and when vacancy of Group 'D' exist and announced, will not be deprived of their right to submitting their application and the employment will be considered on the basis of criteria set by Union of India, such as age, physical fitness and other qualifications etc., which is to be decided by the board of officers.

5. That with regard to the statements made as ground for relief (in Page - 7, Para - VII, including Para - 1 to 8) and also the statements made under the Head of 'Relief sought for', this answering respondent most respectfully submit that that all these statements/grounds are not tenable in the eye of law and the same are devoid of any merit and as such liable to be dismissed.

Further, relating to the arrears wages of the applicants will be considered, if any, after following procedures required by the Controller of Defence Accounts, Guwahati.

6. That the applicants are not entitled to any relief claimed and the application is liable to be dismissed with costs.

7. That this written statements are made as bonafides and for the ends of justice and equity.

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VERIFICATION

I, Lieutenant Colonel P.M. Bedekar, Station Commander Zakhama (Nagaland) being duly authorized and competent to sign this verification do hereby solemnly affirm and state that the statements made in paragraph 1 4 of the written statement are true to the best of my knowledge and belief, those made in paragraphs 2, 3, & 4 being matters of record are true to my information derived therefrom and the rest are my humble submission before this Hon'ble Tribunal. I have not suppressed any material facts.

And I sign this verification on this the day of May, 2005.

DEPONENT

P. M. Bedekar
Lt Col

S.No.	Nominal Roll of Casual Labour Employed	Period		Remarks
		From	To	
1.	Pt-II Order No 02/2001 Dt 01 Apr 2001	01 Apr 2001	28 Jun 2001	Flag 'A'
2.	Pt-II Order No 04/2001 Dt 01 Oct 2001	01 Oct 2001	28 Dec 2001	Flag 'B'
3.	Pt-II Order No 01/2002 Dt 01 Jan 2002	01 Jan 2003	30 Mar 2002	Flag 'C'
4.	Pt-II Order No 02/2002 Dt 01 Apr 2002	01 Apr 2002	28 Jun 2002	Flag 'D'
5.	Pt-II Order No 03/2002 Dt 01 Jul 2002	01 Jul 2002	27 Sep 2002	Flag 'E'
6.	Pt-II Order No 05/2002 Dt 19 Sep 2002	01 Oct 2002	28 Dec 2002	Flag 'F'
7.	Pt-II Order No 07/2002 Dt 31 Dec 2002	01 Jan 2003	30 Mar 2003	Flag 'G'
8.	Pt-II Order No 08/2003 Dt 01 Apr 2003	01 Apr 2003	28 Jun 2003	Flag 'H'
9.	Pt-II Order No 09/2003 Dt 30 Jun 2003	01 Jul 2003	27 Sep 2003	Flag 'J'
10.	Pt-II Order No 10/2003 Dt 30 Sep 2003	01 Oct 2003	28 Dec 2003	Flag 'K'
11.	Pt-II Order No 01/2004 Dt 01 Jan 2004	01 Jan 2004	29 Mar 2004	Flag 'L'
12.	Pt-II Order No 02/2004 Dt 24 Mar 2004	01 Apr 04	28 Jun 2004	Flag 'M'
13.	Pt-II Order No 01/2004 Dt 11 Jun 2004	01 Jul 2004	27 Sep 2004	Flag 'N'
14.	Pt-II Order No 02/2004 Dt 29 Sep 2004	01 Oct 2004	28 Dec 2004	Flag 'O'

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Annex A-I

STN HQ, PART II ORDER NO : 02/2001 DT : 01/04/2001
CHAKHABAMA (NAGALAND)

Ser No	Name of	Date of employment TOS	Date of discharge SOS	Date of re-employment	Remarks
1.	Jai Singh	01 Apr 2001	28 Jun 2001(AN)	-	Employment for 89
2.	Bahadur Singh	01 Apr 2001	28 Jun 2001(AN)	-	-do-
3.	Santosh Kumar	01 Apr 2001	28 Jun 2001(AN)	-	-do-
4.	Kailash	01 Apr 2001	28 Jun 2001(AN)	-	-do-
5.	Dinesh Kumar	01 Apr 2001	28 Jun 2001(AN)	-	-do-
6.	Sudhir Kumar	01 Apr 2001	28 Jun 2001(AN)	-	-do-
7.	Rajesh	01 Apr 2001	28 Jun 2001(AN)	-	-do-
8.	Raju	01 Apr 2001	28 Jun 2001(AN)	-	-do-
9.	Arvind Sharma	01 Apr 2001	28 Jun 2001(AN)	-	-do-
10.	Abid	01 Apr 2001	28 Jun 2001(AN)	-	-do-
11.	Afroz	01 Apr 2001	28 Jun 2001(AN)	-	-do-
12.	Nain	01 Apr 2001	28 Jun 2001(AN)	-	-do-
13.	Israd	01 Apr 2001	28 Jun 2001(AN)	-	-do-
14.	A Sukkur	01 Apr 2001	28 Jun 2001(AN)	-	-do-
15.	Kanwar Singh	01 Apr 2001	28 Jun 2001(AN)	-	-do-
16.	Ashok Urwa	01 Apr 2001	28 Jun 2001(AN)	-	-do-
17.	Utabur Rahman	01 Apr 2001	28 Jun 2001(AN)	-	-do-
18.	Vinizo Singh	01 Apr 2001	28 Jun 2001(AN)	-	-do-
19.	Nazrol Ali	01 Apr 2001	28 Jun 2001 (AN)	-	-do-

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UNIT : STN HQ. PART II ORDER NO : 04/2001 DT : 01/10/2001
CHAKHABAMA (NAGALAND)

Annex B

Ser	Name of	Date of	Date of	Date of re-	Remarks
no		employment	discharge	employment	
		TOS	SOB		
	Sher Bahadur	01 Oct 2001	28 Dec 2001(AN)	---	Employment for 89
	AK Singh	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Laxam Mehto	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Furan	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Anwar Hussain	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Abdul Karim	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Bajan Laxkar	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Kerovo	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Havicho	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Chhote Lal	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Jeet Bahadur	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	NK Singh	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Beso Bahadur	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Fuhivo	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Kunju Lal	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Md Ali Khan	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Laxman Tudu	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	Wariho	01 Oct 2001	28 Dec 2001(AN)	---	---do---
	ER Singh	01 Oct 2001	28 Dec 2001(AN)	---	---do---

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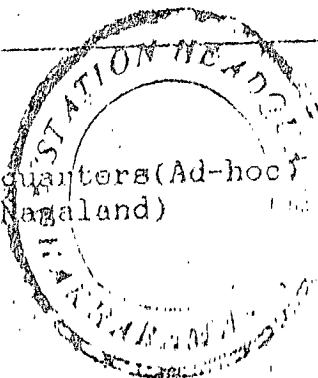
UNIT : STN HQ, PART II ORDER NO : 01/2002 DT : 01/01/2002
CHAKHABAMA (NAGALAND)

Ser No	Name of	Date of employment TOE	Date of discharge SOE	Date of re-employment	Remarks
1.	Ram Singh	01 Jan 2002	30 Mar 2002(AN)	-	Employment for 89 days
2.	Ashok Uraw	01 Jan 2002	30 Mar 2002(AN)	-	-do-
3.	Abid	01 Jan 2002	30 Mar 2002(AN)	-	-do-
4.	Irsad	01 Jan 2002	30 Mar 2002(AN)	-	-do-
5.	Utabur Rehman	01 Jan 2002	30 Mar 2002(AN)	-	-do-
6.	Dinesh Kumar	01 Jan 2002	30 Mar 2002(AN)	-	-do-
7.	Rajesh	01 Jan 2002	30 Mar 2002(AN)	-	-do-
8.	Raju	01 Jan 2002	30 Mar 2002(AN)	-	-do-
9.	Arvind Kumar	01 Jan 2002	30 Mar 2002(AN)	-	-do-
10.	Sudhir Kumar	01 Jan 2002	30 Mar 2002(AN)	-	-do-
11.	Kailash	01 Jan 2002	30 Mar 2002(AN)	-	-do-
12.	Santosh Kumar	01 Jan 2002	30 Mar 2002(AN)	-	-do-
13.	Bahadur Singh	01 Jan 2002	30 Mar 2002(AN)	-	-do-
14.	Afroz	01 Jan 2002	30 Mar 2002(AN)	-	-do-
15.	Nain	01 Jan 2002	30 Jan 2002(AN)	-	-do-
16.	A Sukkur	01 Jan 2002	30 Mar 2002(AN)	-	-do-
17.	Kanwar Singh	01 Jan 2002	30 Jan 2002(AN)	-	-do-
18.	Vinizo	01 Jan 2002	30 Mar 2002(AN)	-	-do-
19.	Nazrol Ali	01 Jan 2002	30 Mar 2002(AN)	-	-do-

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Annex D

UNIT : STN HQ
CHAKHABAMA

PART II ORDER NO : 02/2002 DT : 01/04/2002

Ser No	Name of Employee	Dt of Employment TOS	Dt of discharge SOS	Dt of re-employment	Remarks
1.	Sher Bahadur	01 Apr 02	28 Jun 02(AN)	--	Employment for 89 days.
2.	Ashok Uraw	01 Apr 02	28 Jun 02(AN)	--	--do--
3.	Puran	01 Apr 02	28 Jun 02(AN)	--	--do--
4.	Abdul Karim	01 Apr 02	28 Jun 02(AN)	--	--do--
5.	Anwar Hussain	01 Apr 02	28 Jun 02(AN)	--	--do--
6.	Laxman Mehto	01 Apr 02	28 Jun 02(AN)	--	--do--
7.	Amit Rajak	01 Apr 02	28 Jun 02(AN)	--	--do--
8.	Prasanta Phukan	01 Apr 02	28 Jun 02(AN)	--	--do--
9.	Nazrol Ali	01 Apr 02	28 Jun 02(AN)	--	--do--
10.	Havicho	01 Apr 02	28 Jun 02(AN)	--	--do--
11.	Chhote Lal	01 Apr 02	28 Jun 02(AN)	--	--do--
12.	Jeet Bahdur	01 Apr 02	28 Jun 02(AN)	--	--do--
13.	NK Singh	01 Apr 02	28 Jun 02(AN)	--	--do--
14.	Kezovo	01 Apr 02	28 Jun 02(AN)	--	--do--
15.	Beso Bahadur	01 Apr 02	28 Jun 02(AN)	--	--do--
16.	Vinizo	01 Apr 02	28 Jun 02(AN)	--	--do--
17.	Laxman Tudu	01 Apr 02	28 Jun 02(AN)	--	--do--
18.	Kunju Lal	01 Apr 02	28 Jun 02(AN)	--	--do--
19.	Puhivo	01 Apr 02	28 Jun 02(AN)	--	--do--

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Annex E

PART II ORDER No : 03/2002 : DT : 01/07/2002

Unit L STN HQ
CHAKHABAMA

Ser	Name of employee	Dt of employment Int/TOS	Dt of discharge SOS	Date of re-employ ment	Remarks
					Employment for 89 days
1.	Sher Bahadur	01 July 02	27 Sep 02(AN)	-	-do-
2.	Asmok Uraw	01 July 02	27 Sep 02(AN)	-	-do-
3.	Puran	01 July 02	27 Sep 02(AN)	-	-do-
4.	Abdul Karim	01 July 02	27 Sep 02(AN)	-	-do-
5.	Anwar Hussain	01 July 02	27 Sep 02(AN)	-	-do-
6.	Laxman Mahto	01 July 02	27 Sep 02(AN)	-	-do-
7.	Amit Rajak	01 July 02	27 Sep 02(AN)	-	-do-
8.	Prasanta Phukan	01 July 02	27 Sep 02(AN)	-	-do-
9.	Nazrol Ali	01 July 02	27 Sep 02(AN)	-	-do-
10.	Havicho	01 July 02	27 Sep 02(AN)	-	-do-
11.	Chhote Lal	01 July 02	27 Sep 02(AN)	-	-do-
12.	Jeet Bahadur	01 July 02	27 Sep 02(AN)	-	-do-
13.	NK Singh	01 July 02	27 Sep 02(AN)	-	-do-
14.	Kezovo	01 July 02	27 Sep 02(AN)	-	-do-
15.	Beso Bahadur	01 July 02	27 Sep 02(AN)	-	-do-
16.	Vinizp	01 July 02	27 Sep 02(AN)	-	-do-
17.	Laxman Tudu	01 July 02	27 Sep 02(AN)	-	-do-
18.	Kunju Lal	01 July 02	27 Sep 02(AN)	-	-do-
19.	Puhivo	01 July 02	27 Sep 02(AN)	-	-do-

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Annex F

Unit : Station HQ
Chakabama

Part II Order No : 05/2002 dt 19 Sep 2002

Ser No	Name of employee	Dt of employment / TOS	Dt of discharge SOS	Remarks
1.	Dhan Bahadur	01 Oct 02	28 Dec 02(AN)	Employment for 89 days
2.	Asholi	01 Oct 02	28 Dec 02(AN)	-do-
2.	Bhola Mehto	01 Oct 02	28 Dec 02(AN)	-do-
4.	Ram Prasad	01 Oct 02	28 Dec 02(AN)	-do-
5.	Ahon Angami	01 Oct 02	28 Dec 02(AN)	-do-
6.	Deepak Kumar	01 Oct 02	28 Dec 02(AN)	-do-
7.	Pukeni Angami	01 Oct 02	28 Dec 02(AN)	-do-
8.	Harka Bahadur	01 Oct 02	28 Dec 02(AN)	-do-
9.	Ako Angami	01 Oct 02	28 Dec 02(AN)	-do-
10.	Hasmat Ali	01 Oct 02	28 Dec 02(AN)	-do-
11.	Ram G Rai	01 Oct 02	28 Dec 02(AN)	-do-
12.	Desai Takur	01 Oct 02	28 Dec 02(AN)	-do-
13.	Arun Prasad	01 Oct 02	28 Dec 02(AN)	-do-
14.	Abdullah	01 Oct 02	28 Dec 02(AN)	-do-
15.	Kailash	01 Oct 02	28 Dec 02(AN)	-do-
16.	Ajay Kumar V	01 Oct 02	28 Dec 02(AN)	-do-
17.	Chandu Mehto	01 Oct 02	28 Dec 02(AN)	-do-
18.	Kanwar Singh	01 Oct 02	28 Dec 02(AN)	-do-
19.	Nothiyol Matso	01 Oct 02	28 Dec 02(AN)	-do-

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Unit : Station HQ Chakabama
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Pt II Order No : 07/2002

Dated : 31 Dec 2002

Ser No Name of employee Date of employment TOS Date of discharge Remarks

1.	Sher Bahadur	01 Jan 03	30 Mar 03 (AN)	Employment for 89 days
2.	Ashok Uraw	01 Jan 03	30 Mar 03 (AN)	-do-
3.	Puran	01 Jan 03	30 Mar 03 (AN)	-do-
4.	Abdul Karim	01 Jan 03	30 Mar 03 (AN)	-do-
5.	Anwar Hussain	01 Jan 03	30 Mar 03 (AN)	-do-
6.	Laxman Mehto	01 Jan 03	30 Mar 03 (AN)	-do-
7.	Amit Rajak	01 Jan 03	30 Mar 03 (AN)	-do-
8.	Prasanta Phukan	01 Jan 03	30 Mar 03 (AN)	-do-
9.	Nazrol Ali	01 Jan 03	30 Mar 03 (AN)	-do-
10.	Havicho	01 Jan 03	30 Mar 03 (AN)	-do-
11.	Chhote Lal	01 Jan 03	30 Mar 03 (AN)	-do-
12.	Jeet Bahadur	01 Jan 03	30 Mar 03 (AN)	-do-
13.	NK Singh	01 Jan 03	30 Mar 03 (AN)	-do-
14.	Kezovo	01 Jan 03	30 Mar 03 (AN)	-do-
15.	Beso Bahadur	01 Jan 03	30 Mar 03 (AN)	-do-
16.	Vinizo	01 Jan 03	30 Mar 03 (AN)	-do-
17.	Laxman Tudu	01 Jan 03	30 Mar 03 (AN)	-do-
18.	Kunju Lal	01 Jan 03	30 Mar 03 (AN)	-do-
19.	Puhivo	01 Jan 03	30 Mar 03 (AN)	-do-

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Annex H

Unit : Stn HQ Chakabama Part II Order No : 08/2003
Dated : 01 Apr 2003

S.No	Name of Employee	Dt of employ- ment TOS	Dt of Discharge SOS	Dt of re- employ- ment	Remarks
1.	Dhan Bahadur	01 Apr 03	28 Jun 03 (AN)	-	Employed for 89 days
2.	Asholi	01 Apr 03	28 Jun 03 (AN)	-	-do-
3.	Bhola Mehto	01 Apr 03	28 Jun 03 (AN)	-	-do-
4.	Ram Prasad	01 Apr 03	28 Jun 03 (AN)	-	-do-
5.	Ahon Angami	01 Apr 03	28 Jun 03 (AN)	-	-do-
6.	Deepak Kumar	01 Apr 03	28 Jun 03 (AN)	-	-do-
7.	Pukeni Angami	01 Apr 03	28 Jun 03 (AN)	-	-do-
8.	Harka Bahadur	01 Apr 03	28 Jun 03 (AN)	-	-do-
9.	Ako Angami	01 Apr 03	28 Jun 03 (AN)	-	-do-
10.	Khavicho Angami	01 Apr 03	28 Jun 03 (AN)	-	-do-
11.	Hasmat Ali	01 Apr 03	28 Jun 03 (AN)	-	-do-
12.	Ram Jee Rai	01 Apr 03	28 Jun 03 (AN)	-	-do-
13.	Deshai Thakur	01 Apr 03	28 Jun 03 (AN)	-	-do-
14.	Abdullah	01 Apr 03	28 Jun 03 (AN)	-	-do-
15.	Kailash Prasad	01 Apr 03	28 Jun 03 (AN)	-	-do-
16.	Ajay Kumar	01 Apr 03	28 Jun 03 (AN)	-	-do-
17.	Chandu Mehto	01 Apr 03	28 Jun 03 (AN)	-	-do-
18.	Kanwar Singh	01 Apr 03	28 Jun 03 (AN)	-	-do-
19.	Nothiyal Mehto	01 Apr 03	28 Jun 03 (AN)	-	-do-

Station HQ Chakabama
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Dated : 01 Apr 2003.

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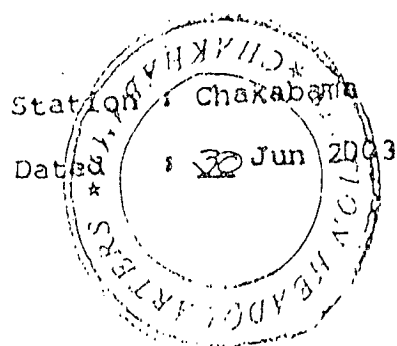
Annex

Unit : Station Chakabama

Part II Order No : 09/2003

Dated : 30 Jun 2003

S.No	Name of employee	Dt of emplo- yment TOS	Dt of Discharge SOS	Date of re-emp- loyment	Remarks
1.	Bhen Bahadur	01 Jul 03	27 Sep 03 (AN)	-	Employed for 89 days
2.	Ashok Uraw	01 Jul 03	27 Sep 03 (AN)	-	-do-
3.	Puran	01 Jul 03	27 Sep 03 (AN)	-	-do-
4.	Abdul Karim	01 Jul 03	27 Sep 03 (AN)	-	-do-
5.	Anwar Hussain	01 Jul 03	27 Sep 03 (AN)	-	-do-
6.	Laxmen Mehto	01 Jul 03	27 Sep 03 (AN)	-	-do-
7.	Amit Rajak	01 Jul 03	27 Sep 03 (AN)	-	-do-
8.	Prasanta Pukan	01 Jul 03	27 Sep 03 (AN)	-	-do-
9.	Nazrol Ali	01 Jul 03	27 Sep 03 (AN)	-	-do-
10.	Havicho	01 Jul 03	27 Sep 03 (AN)	-	-do-
11.	Chhotu Lal	01 Jul 03	27 Sep 03 (AN)	-	-do-
12.	Jeet Bahadur	01 Jul 03	27 Sep 03 (AN)	-	-do-
13.	MK Singh	01 Jul 03	27 Sep 03 (AN)	-	-do-
14.	Kezovo	01 Jul 03	27 Sep 03 (AN)	-	-do-
15.	Beso Bahadur	01 Jul 03	27 Sep 03 (AN)	-	-do-
16.	Vinizo	01 Jul 03	27 Sep 03 (AN)	-	-do-
17.	Laxman Tudu	01 Jul 03	27 Sep 03 (AN)	-	-do-
18.	Kunju Lal	01 Jul 03	27 Sep 03 (AN)	-	-do-
19.	Puhivo	01 Jul 03	27 Sep 03 (AN)	-	-do-



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Annex 'K'

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Unit : Station HQ Chakabama Part II Order No 10/Consv/2003

Dated : 30 Sep 2003

Ser No	Name of employee	Dt of employ-ment TOS	Dt of discharge SOS	Dt of re-empl-oyment	Remarks
1.	Dhan Bahadur	01 Oct 03	28 Dec 03 (AN)	-	Employment for 89 day
2.	Asholi	01 Oct 03	28 Dec 03 (AN)	-	-do-
3.	Bhola Mehto	01 Oct 03	28 Dec 03 (AN)	-	-do-
4.	Ram Prasad	01 Oct 03	28 Dec 03 (AN)	-	-do-
5.	Ahon Angami	01 Oct 03	28 Dec 03 (AN)	-	-do-
6.	Deepak Kumar	01 Oct 03	28 Dec 03 (AN)	-	-do-
7.	Pukeni Angami	01 Oct 03	28 Dec 03 (AN)	-	-do-
8.	Harka Nahadur	01 Oct 03	28 Dec 03 (AN)	-	-do-
9.	Ako Angami	01 Oct 03	28 Dec 03 (AN)	-	-do-
10.	Knavicho Angami	01 Oct 03	28 Dec 03 (AN)	-	-do-
11.	Hasmat Ali	01 Oct 03	28 Dec 03 (AN)	-	-do-
12.	Ram Jee Rai	01 Oct 03	28 Dec 03 (AN)	-	-do-
13.	Deshai Thakur	01 Oct 03	28 Dec 03 (AN)	-	-do-
14.	Abdullah	01 Oct 03	28 Dec 03 (AN)	-	-do-
15.	Kailash Prasad	01 Oct 03	28 Dec 03 (AN)	-	-do-
16.	Ajay Kumar	01 Oct 03	28 Dec 03 (AN)	-	-do-
17.	Chandu Mehto	01 Oct 03	28 Dec 03 (AN)	-	-do-
18.	Kanwar Singh	01 Oct 03	28 Dec 03 (AN)	-	-do-
19.	Nothiyal Metao	01 Oct 03	28 Dec 03 (AN)	-	-do-

Station Headquarters
Chakabama, C/O Station
HQ Zakhama (Nagaland)

Dated : 30 Sep 2003

by -af
(SS/Yadav)
Maj
SSO
for Stn Cdr

RESTRICTED

Unit : Station HQ Chakabama

Order No : 01/2004

Dated

01 Jan 04

Annex 'L'

S/No	Name of employee	Date of Employment (TOS)	Date of Discharge (SOS)	Date of re-emp	Remarks
01.	Sher Bahadur	01 Jan 2004	29 Mar 2004(AN)	-	Employment for 89 days
02.	Ashok Uraw	01 Jan 2004	29 Mar 2004(AN)	-	-do-
03.	Puran	01 Jan 2004	29 Mar 2004(AN)	-	-do-
04.	Abdul Karim	01 Jan 2004	29 Mar 2004(AN)	-	-do-
05.	Anwar Hussain	01 Jan 2004	29 Mar 2004(AN)	-	-do-
06.	Laxman Mehto	01 Jan 2004	29 Mar 2004(AN)	-	-do-
07.	Amit Rajak	01 Jan 2004	29 Mar 2004(AN)	-	-do-
08.	Prasanta Pukan	01 Jan 2004	29 Mar 2004(AN)	-	-do-
09.	Nazrol Ali	01 Jan 2004	29 Mar 2004(AN)	-	-do-
10.	Havicho	01 Jan 2004	29 Mar 2004(AN)	-	-do-
11.	Chote Lal	01 Jan 2004	29 Mar 2004(AN)	-	-do-
12.	Jeet Bahadur	01 Jan 2004	29 Mar 2004(AN)	-	-do-
13.	NK Singh	01 Jan 2004	29 Mar 2004(AN)	-	-do-
14.	Kezovo	01 Jan 2004	29 Mar 2004(AN)	-	-do-
15.	Beso Bahadur	01 Jan 2004	29 Mar 2004(AN)	-	-do-
16.	Vinizo	01 Jan 2004	29 Mar 2004(AN)	-	-do-
17.	Laxman Tudu	01 Jan 2004	29 Mar 2004(AN)	-	-do-
18.	Kunju Lal	01 Jan 2004	29 Mar 2004(AN)	-	-do-
19.	Puhivo	01 Jan 2004	29 Mar 2004(AN)	-	-do-

Station : Chakabama (Nagaland)

Dated : 01 Jan 2004

(Vijay Kumar)
Maj
SSO
for 3tn Cdr

RESTRICTED

RESTRICTED

Annex 'M'

Unit : Station HQ Chakabama (Nagaland)

Part II Order No : 02/Consy/2004

Dated : 24 Mar 2004

Ser No	Name of employee	Dt of employment	Dt of discharge	Dt of re-employment	Remarks
1.	Dhan Bahadur	01 Apr 04	23 Jun 04 (AN)	*	Employment for 89 days
2.	Asholi	01 Apr 04	28 Jun 04 (AN)	-	-do-
3.	Bhola Mehto	01 Apr 04	28 Jun 04 (AN)	-	-do-
4.	Ram Prasad	01 Apr 04	28 Jun 04 (AN)	-	-do-
5.	Ahon Angami	01 Apr 04	28 Jun 04 (AN)	-	-do-
6.	Deepak Kumar	01 Apr 04	28 Jun 04 (AN)	-	-do-
7.	Pukeni Angami	01 Apr 04	28 Jun 04 (AN)	-	-do-
8.	Harka Bahadur	01 Apr 04	28 Jun 04 (AN)	-	-do-
9.	Ako Angami	01 Apr 04	28 Jun 04 (AN)	-	-do-
10.	Khavicho Angami	01 Apr 04	28 Jun 04 (AN)	-	-do-
11.	Hasmat Ali	01 Apr 04	28 Jun 04 (AN)	-	-do-
12.	Ram Jee Rai	01 Apr 04	28 Jun 04 (AN)	-	-do-
13.	Desai Thakur	01 Apr 04	28 Jun 04 (AN)	-	-do-
14.	Abdullah	01 Apr 04	28 Jun 04 (AN)	-	-do-
15.	Kailash Prasad	01 Apr 04	28 Jun 04 (AN)	-	-do-
16.	Ajay Kumar	01 Apr 04	28 Jun 04 (AN)	-	-do-
17.	Chandu Mehto	01 Apr 04	28 Jun 04 (AN)	-	-do-
18.	Kanwar Singh	01 Apr 04	28 Jun 04 (AN)	-	-do-
19.	Nothiyil Metao	01 Apr 04	28 Jun 04 (AN)	-	-do-

Station Headquarters
Chakabama, CO Station
HQ Zakhama (Nagaland)

Dated : 24 Mar 2004


(Gurcharan Singh Riari)
Lt Col
SSO
for SOO Cdr

RESTRICTED

**SANCTION OF STAFF EMPLOYMENT
OF CESS TAX RESTRICTED (AGARRIMA)**

Sanction is hereby accorded to the persons by conservancy staff in
Unit: Station HQ Chakabama (Nagaland) Part II Order No: 01/Consv/2004

Ashok Urav

Dated: 11 Jun 2004

Ser No	Name of employee	Dt of employment	Dt of discharge	Dt of re-employment	Remarks
1.	Ashok Urav	01 Jul 04	27 Sep 04 (AN)		-do-
2.	Sher Bahadur	01 Jul 04	27 Sep 04 (AN)		-do-
3.	Puran	01 Jul 04	27 Sep 04 (AN)		-do-
4.	Abdul Karim	01 Jul 04	27 Sep 04 (AN)		-do-
5.	Aravar Hussain	01 Jul 04	27 Sep 04 (AN)		-do-
6.	Laxman Mehto	01 Jul 04	27 Sep 04 (AN)		-do-
7.	Armit Rajak	01 Jul 04	27 Sep 04 (AN)		-do-
8.	Prasanta Pukan	01 Jul 04	27 Sep 04 (AN)		-do-
9.	Nazrol Ali	01 Jul 04	27 Sep 04 (AN)		-do-
10.	Havicho	01 Jul 04	27 Sep 04 (AN)		-do-
11.	Chote Lal	01 Jul 04	27 Sep 04 (AN)		-do-
12.	Jeet Bahadur	01 Jul 04	27 Sep 04 (AN)		-do-
13.	NK Singh	01 Jul 04	27 Sep 04 (AN)		-do-
14.	Kezovo	01 Jul 04	27 Sep 04 (AN)		-do-
15.	Boso Bahadur	01 Jul 04	27 Sep 04 (AN)		-do-
16.	Vinizo	01 Jul 04	27 Sep 04 (AN)		-do-
17.	Laxman Tudu	01 Jul 04	27 Sep 04 (AN)		-do-
18.	Kunju Lal	01 Jul 04	27 Sep 04 (AN)		-do-
19.	Puhivo	01 Jul 04	27 Sep 04 (AN)		-do-

18. Kunju Lal

19. Puhivo

Station Headquarters
Chakabama, C/O Station
HQ Zakhama (Nagaland)

Dated: 11 Jun 2004

(Vijay Kumar)
Maj (B.Pour)
SSO, Colonel
for Station Commander

RESTRICTED

21-63-
RESTRICTED

Annex 'O'

Unit: Station HQ Chakabama (Nagaland)

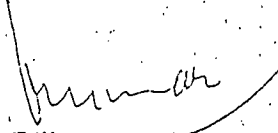
Part II Order No: 024/Consv/2004

Dated: 22 Sep 2004

Ser No	Name of employee	Dt of employment	Dt of discharge	Dt of re-employment	Remarks
1	Athukho	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
2	Deepak Kumar	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
3	TB Chetri	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
4	Rashakrishnan C	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
5	Tika Ram	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
6	Beeru	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
7	Syan Kumar	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
8	Anil Thapa	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
9	Sher Bahadur Gurung	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
10	Sandeep K	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
11	Neli Naga	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
12	Nipuri	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
13	Anand Kumar	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
14	Kaikho Mao	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
15	Abhishek Kharka	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
16	Raju	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
17	Kartnikeyan	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
18	Suresh Kumar	01 Oct 04	28 Dec 04 (AN)	Nil	Nil
19	Rajesh	01 Oct 04	28 Dec 04 (AN)	Nil	Nil

Station Headquarters
Chakabama, C/O Station
HQ Zakhama (Nagaland)

Dated: 22 Sep 2004


(Vijay Kumar)
Maj
SSO
for Stn Cdr

RESTRICTED

-22-64-

Annexure 'O' Series

EXTRACT COPY OF ATTENDANCE OF CONSV STAFF FOR THE MONTH OF SEP 2001

Ser/Name of Employee No	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total
1. Sher Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
2. AK Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
3. Laxman Mehto	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
4. Puran	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
5. Anwar Hussain	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
6. Abdul Karim	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
7. Sajen Laxkar	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
8. Kezovo	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
9. Havicho	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
10. Chhote Lal	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
11. Jeet Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
12. NK Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
13. Beso Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
14. Puhivo	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
15. Kunju Lal	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
16. Md Ali Khan	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
17. Laxman Tudu	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
18. Waziho	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27
19. RR Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	27

Case No : 0006/003/Stn
Station Headquarters
Chakhabama (Nagaland)

28 Sep 2001



Cap.
SSO

Stn HQ Chakhabama

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Araam - 01

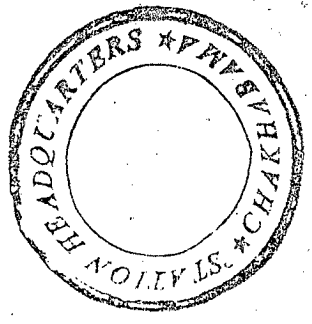
Series

EXTRACT COPY OF ATTENDANCE OF CONSV STAFF FOR THE MONTH OF AUG 2001

Ser/Name of Employee No	1	2	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24	25	26	27	28	29	30	31	Total	
																																P	A
1. Sher Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
2. AK Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
3. Laxman Mehto	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
4. Purnan	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
5. Anwar Hussain	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
6. Abdul Karim	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
7. Sajjan Laxkar	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
8. Kezovo	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
9. Havicho	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
10. Chhote Lal	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
11. Jeet Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
12. NK Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
13. Beso Bahadur	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
14. Puhivo	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
15. Kunju Lal	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
16. Md Ali Khan	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
17. Laxman Tudu	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
18. Waziho	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-
19. RR Singh	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	P	31	-

Case No : 0006/003/Stn
Station Headquarters
Chakhabama (Nagaland)

10 Sep 2001



Cap
SS
Indant
Sta HQ Chakhabama

19. Neutral Axis

Station Headquarters
 1000 Main Street
 New York, N.Y. 10001

850

Sin H Q Chakhaboza

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68 -
IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, AT GUWAHATI

O.A. No.81/2005

Jeet Bahadur & 17 Ors.

... Applicants.

-VS-

Union of India & Ors.

... Respondents.

-AND-

IN THE MATTER OF :

Written reply to the written
statements submitted by the
Respondents.

The humble applicants submit their written reply
as follows :-

1. That with regards to statements made in paragraph 1(a) the applicant have no comments.
2. That with regards to statements made in paragraph 1(b) the applicants state that the same is not correct and hence stoutly deny it.
3. That with regards to statements made in paragraph 1(c) the applicants beg to state that the same is not correct as the applicants are the necessary party in the case and the question of non-joinder and misjoinder does not arise.

Contd... 2/-

filed by:-
Sanjina Bhatnagar
Sli, Advocate for
the applicant,
4/10/05

4. That with regards to statements made in paragraph 1(d) the same is not correct and hence stoutly deny the same.

5. That with regards to statements made in paragraph 2 the applicants state that the same is not correct and hence stoutly deny the same. Further it is stated that the applicants have continuously worked from 1986 to 2004, December.

6. That with regards to statements made in paragraph 3 the applicants begs to state that the same is not correct and hence stoutly deny the same. Further it is stated that the Respondents have deliberately concealed their records of performance of duty by the applicants and they have now said that records are not kept for longer periods, with a view to deprive the applicants of getting their relief from the Hon'ble Tribunal.

Further, the Respondents have not mentioned when the records have been lost or destroyed.

7. That with regards to statements made in paragraph 4 the applicants begs to state that the same is not correct. The answering Respondent has deliberately and intentionally made a false statement ignoring the Government scheme for the casual labourers giving temporary status and regularisation thereafter. The scheme clearly states that the casual labourers giving who have completed 240 days in a year, they are entitled to temporary status and thereafter regularisation of their services.

The applicants further begs to state that the law will be shown at the time of hearing of the case.

8. That with regards to statements made in paragraph 5 the applicants begs to state that the casual labourers who work 240 days in a year under the Central Govt. Scheme they are entitled to temporary status and regularisation of services thereafter.

Further it is stated that there is no bar in engaging fresh casual labours if there is vacancy. It is also a fact that under the Central Govt. Scheme the casual labourers are also entitled to 'D' post after completion of temporary status given to them under the Govt. Scheme.

9. That with regards to statements made in paragraph 2nd 5 the applicants begs to state that the Respondents statement and grounds mentioned are not tenable in law and this is absolutely incorrect and hence stoutly deny the same.

The Respondents have admitted that arrears wages of the applicants will be considered, if any, after following procedures required by the Controller of Defence Accounts, Guwa. The applicants state that the authorities have already informed them about the same.

10. That with regards to statements made in paragraph 5 the applicants begs to state that it is maliciously false question of dismissal of the application does not arise. Judgments in similar cases have been annexed in the o

application.

11. That with regards to statements made in paragraph 7 the applicants begs to state that the written statement has not been made bonafide and for the ends of justice and equity.

VERIFICATION

I, Jeet Bahadur Son of Chandra Bahadur, resident of Village Gurungchoury, P.O. - Ramour, Zone - Sogomatha, District - Gumla, Nepal, do hereby solemnly affirm and verify that the statements made in paragraphs 4, 5, 7

are true to my knowledge and those made in paragraphs 1, 2, 3, 8, 9, 10 being matter of records are true to my information derived therefrom which I believe to be true and the rests are my humble submissions made before this Hon'ble Tribunal. And I have not suppressed any materials facts in this case.

And I sign this verification on this the 4th day of October, 2005 at Guwahati.

Jeet Bahadur .
Signature.